Fifteenth Lok Sabha XI Session (08/08/2012 to 07/09/2012)



BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 8, 2012/Sravana 17, 1934 (Saka)

No. 244

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

The following members took the oath, signed the Roll of Members and took their seats in the House:-

SI.	Name of Member	Constituency	State	Oath/	Language
No.				Affirmation	
1.	Shri M. Raja Mohan	Nellore	Andhra	Oath	Telugu
	Reddy		Pradesh		
2.	Smt. Dimple Yadav	Kannauj	Uttar Pradesh	Oath	Hindi

3. Introduction of Leader of the House

The Speaker introduced the Leader of the House, Shri Sushil Kumar Shinde.

4. Obituary References

The Speaker made references to the passing away of Shri Ranjit Sinh Gaekwad, a member of the Seventh and Eighth Lok Sabhas; Shri Ganga Ram, a member of the Eighth Lok Sabha; Shri Lambodar Baliyar, a member of the Fifth Lok Sabha; Shri Bhanwar Singh Dangawas, a member of the Fourteenth Lok Sabhas; Shri Pratap Singh, a member of the Ninth and Tenth Lok Sabhas; Smt. Mrinal Gore, a member of the Sixth Lok Sabha; and Shri Rajesh Khanna, a member of the Tenth Lok Sabha.

The Speaker also made references to -

- the death of 125 people and several missing in the worst-ever flood in the recent years in Assam affecting about 24 lakh people and loss of property and crops;
- the sporadic and ethnic violence in Assam during the months of July and August in which 73 persons were killed and 61 others were injured, besides rendering two lakh people homeless;
- (iii) the death of 100 pilgrims during Amarnath Yatra;
- (iv) the death of 39 pilgrims mostly Indians and injuries to several others when a bus plunged into a flooded canal in Nepal on 15 July, 2012;
- (v) the death of 32 people and injuries to 25 others in a fire which broke out in a coach of Chennai-bound Tamil Nadu Express near Nellore in Andhra Pradesh on 30 July, 2012;
- (vi) a collision between two trucks at Bhiwani, Haryana causing death of more than 29 pilgrims including 10 women and 3 children on 30 July, 2012;
- (vii) a road accident when a bus fell into a deep ravine at Chilhal village of Dehradun in Uttarakhand causing death of 27 persons and injuries to 26 others on 1 August, 2012;

- (viii) the death of 34 persons and several missing in flash floods in the States of Uttarkahand, Himachal Pradesh, Jammu and Kashmir and Uttar Pradesh due to cloud brust on 4 August, 2012; and
- (ix) a tragic shooting incident at Gurudwara in Wisconsin, USA on 5 August,
 2012 causing death of 6 persons including 4 Indian citizens and 2
 American Citizens of Indian Origin and injuries to 3 others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12.00 Noon)

5. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report of the day.

12.00 Noon

6. Felicitation by the Speaker

The Speaker on behalf of the House congratulated Shri Vijay Kumar, Shri Gagan Narang and Ms. Saina Nehwal for winning medals for India in different sports events in London Olympics, 2012.

7. Adjournment Motion

The Speaker informed the House that notices of Adjournment Motion had been received from Sarvashri Shailendra Kumar, Yogi Aditya Nath, S.K. Bwiswmuthiary, Anant G. Geete, L.K. Advani, Basudeb Acharia, Sharad Yadav, Dr. Ram Chandra Dome and Shri P. Karunakaran regarding "failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in BTAC area of Kokrajhar District, Dhubri and other Districts wherein many persons have been killed and thousands have been displaced" and that Shri Yogi Aditya Nath had secured the first place in the ballot to move the motion. Shri Yogi Aditya Nath had however, requested that in his place Shri L.K. Advani may be allowed to seek leave of the House to move the Adjournment Motion. She had, accordingly, allowed Shri L.K. Advani to move the motion in the following form:-

"Failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in Bodoland Territorial Administration Council area of Kokrajhar District, Dhubri and other Districts wherein many persons have been killed and thousands have been displaced."

Shri L.K. Advani then asked for leave of the House to move the motion. As no objection was taken to leave being granted, the Speaker informed the House that the leave was granted and directed that the motion be taken up after laying of papers, etc.

8. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the All-India Institute of Medical Sciences (Amendment) Ordinance, 2012 (No. 1 of 2012) (Hindi and English versions) promulgated by the President on 16th July, 2012 under article 123 (2) (a) of the Constitution.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- The Indian Police Service (Pay) First Amendment Rules, 2012 published in Notification No. G.S.R. 500(E) in Gazette of India dated 25th June, 2012.
- (ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 2012 published in Notification No. G.S.R. 501(E) in Gazette of India dated 25th June, 2012.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2012 published in Notification No. G.S.R.
 324(E) in Gazette of India dated 26th April, 2012.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 2012 published in Notification No. G.S.R. 325(E) in Gazette of India dated 26th April, 2012.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-
 - S.O. 1390(E) published in Gazette of India dated 20th June, 2012, granting relaxation to the State of Odisha in respect of minimum qualification norms notified by the National Council for Teachers Education.
- S.O. 1391(E) published in Gazette of India dated 20th June, 2012, granting relaxation to the State of Meghalaya in respect of minimum qualification norms notified by the National Council for Teachers Education.

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- (iii) S.O. 1264(E) published in Gazette of India dated 1st June, 2012, granting relaxation to the State of Tripura in respect of minimum qualification norms notified by the National Council for Teachers Education.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society (Sarva Shiksha Abhiyan), Jammu and Kashmir, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society (Sarva Shiksha Abhiyan), Jammu and Kashmir, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Authority, Arunachal Pradesh, Itanagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Authority, Arunachal Pradesh, Itanagar, for the year 2010-2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2010-2011, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

9. Resignation from the membership of Lok Sabha and vacation of seats

- (i) The Speaker informed the House that she had received a letter dated 23 July, 2012 from Shri Vijay Bahuguna, an elected Member from Tehri Garhwal Parliamentary Constituency of Uttarakhand, resigning from the membership of Lok Sabha with immediate effect and she had accepted his resignation with effect from 23 July, 2012.
- (ii) The Speaker informed the House that consequent upon assuming Office of the President of India, Shri Pranab Mukherjee, Member representing the Janjipur Parliamentary Constituency of West Bengal ceased to be a Member of Lok Sabha w.e.f. 25 July, 2012 in terms of clause (1) of Article 59 of the Constitution of India.

10. Motion regarding Joint Committee to examine matters relating to allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancy caused by the retirement of Prof. P.J. Kurien from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.14 P.M.

11. Adjournment Motion

Time Taken: 4 hrs. 42 mts.

Shri L.K. Advani moved the following motion:-

"That the House do now adjourn."

He also spoke.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

The following members took part in the debate:-

- 1. Shri Paban Singh Ghatowar
- 2. Shri Shailendra Kumar
- 3. Shri Dara Singh Chauhan
- 4. Shri Basudeb Acharia
- 5. Shri Sharad Yadav
- 6. Shri Tathagata Satpathy
- 7. Dr. M. Thambi Durai
- 8. Shri Lalu Prasad
- 9. Shri Anant Gangaram Geete
- 10. Shri Prabodh Panda
- 11. Shri Narahari Mahato
- 12. Shri Joseph Toppo
- 13. Maulana Badruddin Ajmal
- 14. Shri Manohar Tirkey
- 15. Smt. Bijoya Chakravarty

- 16. Smt. Ranee Narah
- 17. Shri S.D. Shariq
- 18. Shri Asaduddin Owaisi
- 19. Shri E.T. Mohammed Basheer
- 20. Dr. Tarun Mandal
- 21. Shri Rajen Gohain
- 22. Shri S.K. Bwiswmuthiary
- 23. Prof. Sugata Roy
- 24. Shri Sushil Kumar Shinde

Shri L.K. Advani replied to the debate.

The motion was negatived.

5.54 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Rajkumari Ratna Singh regarding need to set up BSNL mobile towers and ensure their proper functioning in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Harsh Vardhan regarding need to immediately start renovation and repair work of Western Gandak Canal in Uttar Pradesh.
- (3) Shri Jai Prakash Agarwal regarding need to introduce e-passport facility for the common man immediately in the country.
- (4) Shri Jagdambika Pal regarding need to provide safe drinking water and toilet facilities separately for boys and girls in all schools in the country.
- (5) Smt. Shruti Choudhary regarding need to approve the proposal of Government of Haryana for drinking water supply project in southern parts of Haryana and sanction necessary funds for the project.

- (6) Dr. Manda Jagannath regarding need to send a Central Team to Andhra Pradesh to assess the drought situation in the State and to release funds to tackle the drought situation.
- (7) Shri S. Alagiri regarding need to set up more branches of Nationalised Banks in Thittakuddi and Pannadam towns of the Cuddalore Parliamentary Constituency, Tamil Nadu.
- (8) Smt. Yashodhara Raje Scindia regarding need to convert N.H. 75 into four lanes in the Gwalior Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Ramen Deka regarding need to undertake desiltation work in Brahmaputra river and its tributaries to prevent occurrence of floods in Assam.
- (10) Shri Ashok Argal regarding need to expedite completion of and operationalise the Guna-Etawah Rail Project.
- (11) Smt. Sumitra Mahajan regarding need to approve four-laning of Indore– Betul National Highway in Madhya Pradesh.
- (12) Shri Pakauri Lal regarding need to set up branches and ATMs of Nationalised Banks in each block of the Robertsganj Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Ashok Kumar Rawat regarding need to include urban agglomerations of Misrikh Parliamentary Constituency under Jawahar Lal Nehru National Urban Renewal Mission.
- (14) Shri Mahabali Singh regarding need to accord special category status to Bihar.
- (15) Smt. Helen J. Davidson regarding need to set up an ESI hospital in Kanyakumari District, Tamil Nadu.
- (16) Shri M.B. Rajesh regarding need to expedite the process of setting up an Indian Institute of Technology in Palakkad, Kerala.

- (17) Shri Ganeshrao N. Dudhgaonkar regarding need to provide adequate quantity of fertilizers to farmers in Maharashtra particularly in the Parbhani Parliamentary Constituency.
- (18) Shri P. Kumar regarding need to introduce a direct train from Trichirapalli to Bengaluru.
- (19) Shri Raju Shetti regarding need to provide special financial assistance for the drought-prone areas of Maharashtra.

5.55 P.M.

13. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 4 Mts. Balance: 1 Hr. 56 Mts.

The National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

His speech was unfinished.

The discussion was not concluded.

*6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 2012.)

T.K. VISWANATHAN, Secretary-General.

*From 6.00 P.M. to 6.50 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 9, 2012/Sravana 18, 1934 (Saka)

No. 245

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Bibudhendra Misra, a member of the Third Lok Sabha and death of more than 6 persons and missing of several in flash floods and landslides in Kerala due to heavy rains on 7 August, 2012.

The Speaker also made references to -

- the 70th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and homage to the Father of the Nation and martyrs who sacrificed their lives for the freedom of the motherland; and
- the 67th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.

2. Submissions by Members

(i) Regarding need to enact a legislation to safeguard the constitutional provision of reservation for Scheduled Castes/ Scheduled Tribes in the country.

Sarvashri Shailendra Kumar, P.L. Punia and Dara Singh Chauhan made submission regarding need to enact a legislation to safeguard the constitutional provision of reservation for Scheduled Castes/ Scheduled Tribes in the country.

Shri Pawan Kumar Bansal responded.

[#](ii) Regarding recent killing of Sikhs in the USA.

The following members made submission regarding recent killing of Sikhs in the United States of America :--

- 1. Smt. Harsimrat Kaur Badal
- 2. Smt. Sushma Swaraj
- 3. Shri Partap Singh Bajwa
- 4. Shri Sharad Yadav

Sarvashri M.B. Rajesh, Arjun Meghwal and Dr. Virender Kumar associated.

Shri Pawan Kumar Bansal responded.

11.16 A.M.

3. Starred Questions

Starred Question Nos. 21–23 were orally answered. Replies to Starred Question Nos. 24–40 were laid on the Table.

4. Unstarred Questions

Replied to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

5. Reference by Speaker

The Speaker made reference on the International Indigenous People's Day.

6. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 18th progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2012.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- The Petroleum and Natural Gas Regulatory Board (Appointment of Consultants) Amendment Regulations, 2012 published in Notification No. F. No. S-Admn./II/XI/2012 in Gazette of India dated 10th April, 2012.
- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2012 published in Notification No. F. No. PNGRB/M(C)/11/Final Tariff Filing in Gazette of India dated 30th May, 2012.
- (iii) The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring or Authorizing Petroleum and Petroleum Products Pipelines as Common Carrier or Contract Carrier) Regulations, 2012 published in Notification No. F. No. M(C)/2009 in Gazette of India dated 6th July, 2012.

7. Assent to Bills

- (I) Secretary-General laid on the Table the following 11 Bills passed by the Houses of Parliament during the Tenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27th April, 2012:-
 - 1. The Appropriation (Railways) No.3 Bill, 2012;
 - 2. The Appropriation (No.3) Bill, 2012;
 - 3. The Finance Bill, 2012;
 - 4. The Copyright (Amendment) Bill, 2012;
 - 5. The National Institutes of Technology (Amendment) Bill, 2012;
 - 6. The Anand Marriage (Amendment) Bill, 2012;
 - The Right of Children to Free and Compulsory Education (Amendment) Bill, 2012;
 - 8. The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012;
 - 9. The Protection of Children from Sexual Offences Bill, 2012;
 - 10. The Administrators-General (Amendment) Bill, 2012; and
 - 11. The Institutes of Technology (Amendment) Bill, 2012.
- (II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha of the following 4 Bills passed by the Houses of Parliament assented to by the President:-
 - 1. The Indian Medical Council (Amendment) Bill, 2012;
 - 2. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2012;
 - The Railway Property (Unlawful Possession) Amendment Bill, 2012; and;
 - 4. The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012.

8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Twenty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Aviation Company of India Ltd. (NACIL)'.

9. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Agriculture on 'Cultivation of Genetically Modified Food Crops – Prospects and Effects'.

10. Report of Standing Committee on Labour

Shri Hemanand Biswal presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Labour on Absorption/ Regularization of Temporary Drivers of Allahabad Bank.'

11. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Thirteenth Report* (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the subject 'City Gas Distribution Projects'.

^{*} The Report was presented to Hon'ble Speaker on 26 July, 2012 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of these Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12. Report of Committee on Members of Parliament Local Area Development Scheme (Lok Sabha)

Shri A.K.S. Vijayan presented the Ninth Report (Hindi and English versions) of the Committee on MPLADS (2011-12) on the subject 'Procedures on provision of MPLADS funds for natural calamities'.

13. Report of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the One Hundred Second Report (Hindi and English versions) of the Standing Committee on Commerce on 'Performance of Plantation Sector-Tea and Coffee Industry'.

14. Statement by Minister of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Parliamentary Affairs and Minister of Water Resources made a statement regarding Government Business for the week commencing the 13th August, 2012.

(Due to interruptions, Lok Sabha adjourned at 12.47 P.M. and re-assembled 2.04 P.M.)

2.04 P.M.

15. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 1 Hr. 30 Mts. Balance: 30 Mts.

The National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010.

Further discussion on the motion for consideration of the Bill moved by Shri Kapil Sibal on 8.08.2012, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Anant Kumar Hegde
- 2. Dr. Kavuru Sambasiva Rao (speech unfinished).

The discussion was not concluded.

3.30 P.M.

16. Private Members' Bills – Introduced

- The Constitution (Amendment) Bill, 2011, *(Insertion of new Chapter VIA, etc.)* by Shri L. Rajagopal.
- (2) The Land Acquisition (Amendment) Bill, 2011. *(Insertion of new section 44C)* by Shri L. Rajagopal.
- (3) The National Assets (Protection) Bill, 2011 by Shri A.T. Nana Patil.
- (4) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2011 (Amendment of section 20A, etc.) by Shri A.T. Nana Patil.
- (5) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2012 (Amendment of section 2, etc.) by Shri Baijayant Panda.
- (6) The Tourism Promotion Corporation of India Bill, 2011 by Shri Nishikant Dubey.

- (7) The National Minimum Pension (Guarantee) Bill, 2011 by Shri Nishikant Dubey.
- (8) The Constitution (Amendment of the Eighth Schedule) Bill, 2011 by Dr. Ajay Kumar.
- (9) The Health Insurance (For Persons Living Below Poverty Line) Bill,2011 by Dr. Ajay Kumar.
- (10) The Environment Protection (Amendment) Bill, 2011 (*Insertion of new Chapter IIIA*) by Shri A.T. Nana Patil.
- (11) The Consumer Protection (Amendment) Bill, 2012 (Amendment of section 16) by Shri L. Rajagopal.
- (12) The Constitution (Amendment) Bill, 2012 (Amendment of articles 85 and 100) by Dr. Rajan Sushant.
- (13) The Food Safety and Standards (Amendment) Bill, 2012 *(Insertion of new sections 59A and 59B)* by Dr. Mahendrasinh P. Chauhan.
- (14) The Rural Labour Welfare Fund Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (15) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2012 *(Amendment of the Schedule)* by Dr. Ajay Kumar.
- (16) The National Highways (Amendment) Bill, 2012 (Substitution of new section for section 5) by Dr. Mahendrasinh P. Chauhan.
- (17) The Glorification of Alcoholic Beverages in Motion Pictures(Prohibition) Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (18) The Petrol Pump Workers (Welfare) Bill, 2012 by Shri Adhir Ranjan Chowdhury.
- (19) The Central Universities (Amendment) Bill, 2012 (Amendment of section 3) by Prof. (Dr.) Ranjan Prasad Yadav.
- (20) The Lakshadweep Fishermen (Welfare) Bill, 2012 by Shri Hamdullah Sayeed.
- (21) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011 *(Amendment of the Schedule)* by Shri A.T. Nana Patil.

- (22)[@] The HIV/AIDS Bill, 2012 by Dr. Kirit Premjibhai Solanki.
- (23)[#] The Prohibition of Human Trafficking of Indian Citizens Abroad and Welfare of Overseas Indians Bill, 2012 by Smt. Jayshreeben Patel.
- (24)[%] The Government of Union Territory of Andaman and Nicobar IslandsBill, 2012 by Shri Bishnu Pada Ray.

17. Private Member's Bill – Under Consideration

The Ban on witchcraft Bill, 2010 by Shri Om Prakash Yadav.

Further discussion on the motion for consideration of the Bill moved by Shri Om Prakash Yadav on 27th April, 2012, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Satpal Maharaj
- 2. Shri Arjun Meghwal
- 3. Shri Sis Ram Ola
- 4. Shri Shailendra Kumar
- 5. Shri Vijay Bahadur Singh
- 6. Shri Jagdambika Pal
- 7. Shri Tathagata Satpathy
- 8. Shri S. Semmalai
- 9. Shri Hukumdeo Narayan Yadav
- 10. Shri Adhir Ranjan Chowdhury
- 11. Dr. Mahendrasinh P. Chauhan
- 12. Shri Gorakh Nath Pandey
- 13. Shri Virendra Kumar
- 14. Dr. Kirit Premjibhai Solanki (speech unfinished)

The discussion was not concluded.

*6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th August, 2012.)

T.K. VISWANATHAN, Secretary-General.

*From 6.00 P.M. to 6.29 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 13, 2012/Sravana 22, 1934 (Saka)

No. 246

11.00 A.M.

1. Felicitation by Speaker

The Speaker on behalf of the House congratulated Sarvashri Sushil Kumar, Yogeshwar Dutt and Ms. MC Mary Kom for winning medals for India in different sports events in London Olympics, 2012.

11.04 A.M.

2. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 42–60 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 461–690 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs and Trade Marks, Mumbai, for the year 2010-2011.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs and Trade Marks, Mumbai, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Boiler Attendants' (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 347(E) in Gazette of India dated 9th May, 2012 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Intellectual Property Appellate Board (Salaries and allowances payable to, and other terms and conditions of service of the Chairman, Vice-Chairman and Members) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 438(E) in Gazette of

India dated 11th June, 2012 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(8) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- S.O. 1242(E) published in Gazette of India dated 30th May, 2012, making certain amendments in Notification No. S.O. 1105(E) dated 11th October, 2004.
- (ii) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1038(E) in Gazette of India dated 9th May, 2012.

(9) A copy of the Central Silk Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 750(E) in Gazette of India dated 11th October, 2011 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) issued under the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 1251(E) published in Gazette of India dated 30th May, 2012, exempting the Uttar Pradesh State Agency from the operation of the Order No. S.O. 88(E) dated 17.1.2012 upto the extent of a total quantity of 20,000 bales for the Rabi Marketing Season 2012-2013.
- (ii) S.O. 1417(E) published in Gazette of India dated 22nd June, 2012, regarding extension for a further period of three months from the expiry of the said order or until further order whichever earlier mandating 100% packaging of foodgrains and sugar in jute packaging material.

5. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports* (Hindi and English versions) of the Standing Committee on Finance (2011–12):-

- (1) Fifty-seventh Report on the Companies Bill, 2011.
- (2) Fifty-eighth Report on the Benami Transactions (Prohibition) Bill, 2011.

[#]12.02 P.M.

6. Report of Business Advisory Committee

Shri Ananth Kumar presented the Fortieth Report of Business Advisory Committee.

> (Due to interruptions, Lok Sabha adjourned at 12.37 P.M. and re-assembled at 2.00 P.M.)

#From 12.03 P.M. to 12.30 P.M., members raised matters of urgent public importance.

^{*} Fifty-seventh Report and Fifty-eighth Reports were presented to Hon'ble Speaker on 26 June, 2012 under Direction 71A when the House was not in Session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

2.00 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri R. Dhruvanarayana regarding need to provide adequate funds for the construction of Adarsha Vidyalayas in Chamarajanagar district, Karnataka.
- (2) Shri M.I. Shanavas regarding need to take immediate steps to mitigate the plight of farmers in Wayanad, Kerala.
- (3) Shri P.T. Thomas regarding need to provide education loan to students particularly in Kerala.
- (4) Shri Narayan Singh Amlabe regarding need to sanction railway link between Pachore and Shujalpur in Madhya Pradesh.
- (5) Dr. Mahendrasinh P. Chauhan regarding need to set up industrial units in Sabarkantha Parliamentary Constituency, Gujarat.
- (6) Smt. Sumitra Mahajan regarding need to ensure proper repair and maintenance of railway bridges on Ratlam-Khandwa railway line in Madhya Pradesh.
- (7) Shri Sudarshan Bhagat regarding need to set up Trauma Centres on National Highways particularly on N.H. No. 23 and N.H. No. 75 in Lohardaga Parliamentary constituency, Jharkhand.
- (8) Shri Surendra Singh Nagar regarding need to bring Maripat, Dankaur, Dadri, Etawah, Khurja, Aligarh and Tundla railway stations under Agra Division and also expedite construction of third railway line from Aligarh to Delhi via Ghaziabad.
- (9) Shri Dinesh Chandra Yadav regarding need to repair railway line between Dhamhara and Koparia railway stations in Bihar under East Central Railways Zone.
- (10) Shri A.K.S. Vijayan regarding need to provide water for irrigation from the Mettur Dam to farmers in Tamil Nadu.

- (11) Shri P.K. Biju regarding need to strengthen laws to control incidents of people being used as guinea pigs in clinical trials.
- (12) Dr. Kirodi Lal Meena regarding need to provide Rajasthan's share of water from the Ranjit Sagar Dam.

2.01 P.M.

8. Government Bill – Discussion deferred

On a request made by Shri Pawan Kumar Bansal that further discussion on the National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010, be deferred, the House agreed.

9. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 01 Mts. Balance: 1 Hr. 59 Mts.

The Chemical Weapons Convention (Amendment) Bill, 2012

The motion for consideration of the Bill was moved by Shri Srikant Jena. His speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th August, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 14, 2012/Sravana 23, 1934 (Saka)

No. 247

11.00 A.M.

1. Starred Questions

Starred Question No. 61 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 62–80 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2012-2013.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2012-2013.

(7) A copy of the Notification No. S.O.1297(E) (Hindi and English versions) published in Gazette of India dated 6th June, 2012 making certain amendments in the Notification No. S.O. 683(E) dated 24th March, 2008 and Notification No. S.O. 1452(E) dated 16th June, 2008 issued under Section 57 of the Delhi Development Act, 1957.

(8) A copy of the Notification No. S.O.1302(E) (Hindi and English versions) published in Gazette of India dated 7th June, 2012 regarding inclusion of Delhi MRTS Phase-III extension to Badarpur-Faridabad and Vaishali (Ghaziabad) corridors under the Metro Railways (Construction of Works) Act, 1978, issued under Section 32 of the said Act.

(9) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

 (a) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2009-2010.

- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 2004-2005.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 2005-2006.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under section 3 of the Essential Commodities Act, 1955:-

(i) S.O.1102(E) published in Gazette of India dated 15th May, 2012 notifying the specification of the customized fertilizers, mentioned therein, for a period of three years to be manufactured by M/s Tata Chemicals Limited.

- (ii) The Fertilizer Control (Amendment) Order, 2012 published in Notification No. S.O.1420E) in Gazette of India dated 22nd June, 2012.
- (iii) S.O.1421(E) published in Gazette of India dated 22nd June, 2012 fixing the specification of the provisional fertilizers, mentioned therein, to be manufactured by M/s Praradeep Phosphate Limited for a period of three years, from the date of publication of this notification.

(12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2012-2013.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th August, 2012, Rajya Sabha agreed without any amendment to the Rajiv Gandhi National Institute of Youth Development Bill, 2012, passed by Lok Sabha on the 21st May, 2012.

5. Report of Railway Convention Committee

Dr. Arjun Ray presented the Fourth Report (Hindi and English versions) of the Railway Convention Committee (2009) on 'Pending on-going projects of the Ministry of Railways - Commissioning of the Autokast Factory at Cherthala, Kerala - A Case Study'.

6. Reports of Standing Committee on External Affairs

Shri Ananth Kumar presented the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:-

- (1) 15th Report* (15th Lok Sabha) on "Problems relating to Overseas Indian Marriages: Scheme for providing legal/ financial assistance/ rehabilitation to Indian women deserted by their Overseas Indian spouses".
- (2) 16th Report (15th Lok Sabha) on 'The Piracy Bill, 2012'.

7. Statement of Standing Committee on External Affairs

Shri Ananth Kumar laid on the Table the Statement (Hindi and English versions) showing action taken by the Government on the recommendations contained in the 11th Report (15th Lok Sabha) of the Standing Committee on External Affairs on the replies to the recommendations contained in the 10th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2011-2012 of the Standing Committee on External Affairs.

^{*} The 15th Report was presented to the Hon'ble Speaker on 12 July, 2012 under direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of the Report under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Statements of Standing Committee on Labour

Shri Hemanand Biswal laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in Twenty-fifth Action Taken Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Nineteenth Report (Fifteenth Lok Sabha) on Demands for Grants for the year 2011-12 of the Ministry of Labour and Employment.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Twenty-sixth Action Taken Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Twentieth Report (Fifteenth Lok Sabha) on Demands for Grants for the year 2011-12 of the Ministry of Textiles.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in Twenty-seventh Action Taken Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in Eighteenth Report (Fifteenth Lok Sabha) on `Directorate General of Employment and Training – A Review'.

9. Motion regarding Joint Committee on Offices of Profit

Shri Rewati Raman Singh moved the following motion :-

"That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote, to serve as a member for the remaining term of the Joint Committee on Offices of Profit <u>vice</u> Shri Vijay Bahuguna resigned from the Membership of Lok Sabha with effect from 23 July, 2012."

The motion was adopted.

10. Motion regarding Joint Committee on Offices of Profit

Shri Rewati Raman Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri P.R. Rajan from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.06 P.M.

11. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on 13th August, 2012."

The motion was adopted.

*12.06 P.M.

12. Submission by Members

Regarding instigating demonstrators protesting against violence in Assam at the Azad Maidan, Mumbai.

Shri Anant G. Geete and Dr. Sanjay Nirupam made submission regarding instigating demonstrators protesting against violence in Assam at the Azad Maidan, Mumbai.

Dr. Virendra Kumar, Dr. Sanjay Jaiswal, Sarvashri Shivkumar Udasi, Rajendra Agrawal, Devji M. Patel, Ramesh Vshwanath Katti, P.L. Punia and Suresh Kashinath Taware associated.

Shri Pawan Kumar Bansal responded.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.04 P.M.)

2.04 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to declare 15th July, the birthday of Shri K. Kamaraj as 'National Day' befitting his status, linking it with Mid-day Meal Scheme, throughout the country.
- (2) Shri P. Viswanathan regarding need to expedite Nemmeli de-salination Plant and accord approval for another plant at Pattipulam village in Kancheepuram Parliamentary Constituency, Tamil Nadu.
- (3) Shri Anto Antony regarding need to implement Sabari Rail Project as a Central Government scheme.
- (4) Shri Satpal Maharaj regarding need to give environmental clearance to Srinagar hydro-electric project in Uttarakhand.
- (5) Shri Ratan Singh regarding need to provide adequate water for irrigation to Bharatpur in Rajasthan.
- (6) Shri Arjun Ram Meghwal regarding need to provide adequate financial assistance from Calamity Relief Fund to the drought-hit areas of Rajasthan.
- (7) Shri Nishikant Dubey regarding need to include Kehtauri, Bhuiyan, Ghatwal, Bhuiyan-Ghatwal, Periyar and Kadar communities of Santhal Pargana, Jharkhand in the list of Scheduled Tribes.
- (8) Shri R.K. Singh Patel regarding need to undertake repair and maintenance of National Highway No. 76 between Allahabad – Chitrakoot, Chitrakoot-Banda, and Banda-Mahoba sections in Uttar Pradesh.
- (9) Smt. Seema Upadhyay regarding need to take effective measures to reduce the Maternal Mortality Rate in the country.

- (10) Shri Mangani Lal Mandal regarding need to ensure electrification of all the villages in Jhanjarpur Parliamentary Constituency, Bihar as per specified norms.
- (11) Shri Prataprao Ganpatrao Jadhav regarding need to permit Cooperative Banks to extend agriculture loan to farmers in Maharashtra.
- (12) Smt. Supriya Sule regarding need to release the balance funds for the Brihan Mumbai Storm Water Drainage Project in Mumbai, Maharashtra.
- (13) Shri Prabodh Panda regarding need to address the problems of the distressed people in Paschim Medinipur, Purulia and Bankura districts of West Bengal facing acute shortage of water due to deficient monsoon.
- (14) Dr. Raghuvansh Prasad Singh regarding need to release the salary of workers of Bharat Wagon & Engineering Co. Limited, Muzaffarpur Unit in Bihar and to give impetus to the production from the unit.

2.05 P.M.

14. Discussion under Rule 193

Time available: 4 hrs. Time taken :1 hr. 51 mts. Balance :2 hrs. 9 mts.

Further discussion on increase in Naxalite and Maoist activities in the country, raised by Shri Basudeb Acharia on the 17th December, 2009, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Bhakta Charan Das
- 2. Kumari Saroj Pandey
- 3. Shri Shailendra Kumar
- 4. Shri Bhartruhari Mahtab
- 5. Shri Dara Singh Chauhan (speech unfinished)

The discussion was not concluded.

3.45 P.M.

15. Death of Minister of Science and Technology; Minister of Earth Sciences and Minister of Micro, Small and Medium Enterprises.

The Home Minister and Leader of the House informed the House that Shri Vilasrao Deshmukh, the Minister of Science and Technology; Minister of Earth Sciences and Minister of Micro, Small and Medium Enterprises, had expired on the 14th August, 2012.

Thereafter, the House was adjourned for the day.

3.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 16, 2012/Sravana 25, 1934 (Saka)

No. 248

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Vilasrao Deshmukh, a sitting member of Rajya Sabha and Minister of Micro, Small and Medium Enterprises, Minister of Science and Technology and Minister of Earth Sciences.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 81 – 100 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 921-1150 would be printed in the official Report for the day.

11.02 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 17, 2012/Sravana 26, 1934 (Saka)

No. 249

11.00 A.M.

1. Questions

As the members made submissions during Question Hour regarding situation arising out of large scale exodus of the people of North Eastern States from Bangalore, and other parts of the country in view of alleged threat to their security, Starred Questions could not be called for oral answers. Starred Question Nos. 101–124 put down in the Order Paper for the day were therefore treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1151–1380 would be printed in official Report for the day.

11.02 A.M.

2. Submission by Members

Regarding situation arising out of large scale exodus of the people of North Eastern States from Bangalore and other parts of the country in view of alleged threat to their security

The following members made submission regarding situation arising out of large scale exodus of the people of North Eastern States from Bangalore and other parts of the country in view of alleged threat to their security:-

- 1. Smt. Sushma Swaraj
- 2. Shri Ninong Ering
- 3. Kunwar Rewati Raman Singh
- 4. Shri Dara Singh Chauhan
- 5. Shri Sharad Yadav
- 6. Shri Sudip Bandyopadhyay
- 7. Shri T.K.S. Elangovan
- 8. Shri Basudeb Acharia
- 9. Shri Baijayant 'Jay' Panda

- 10. Dr. Manmohan Singh
- 11. Shri Anant G. Geete
- 12. Dr. Sanjeev Ganesh Naik
- 13. Dr. M. Thambi Durai
- 14. Shri Nama Nageswara Rao
- 15. Shri Gurudas Dasgupta
- 16. Shri Lalu Prasad
- 17. Dr. Mehboob Beg
- 18. Shri P.D. Rai
- 19. Smt. Bijoya Chakravarty
- 20. Dr. Thokchom Meinya

Shri S.S. Ramasubbu associated.

Shri Sushil Kumar Shinde responded.

Thereafter, the Speaker made the following observation :-

"The discussion that has been held here pertains to a serious and sensitive issue. I alongwith everyone desired to voice our concern on this issue. There are 38 political parties besides the independent Members in the House. The people of the entire country are represented here. I wished that this House with one voice should send a strong message to our brethren of the North-East that we are with them and this country is very much theirs. Strong message should be conveyed to the anti-social elements who are indulging in acts of mischief which is causing agony to our brothers and sisters of North-East as well as causing pain to the whole nation. I am happy and thankful to all of you for having conveyed that message through this discussion."

1.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical

Education and Research, Chandigarh, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2012-2013.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Mineral Concession (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 593(E) in Gazette of India dated 27th July, 2012 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(9) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

 (i) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 2012-13) (Performance Audit)-Implementation of Public Private Partnership; Indira Gandhi

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International Airport, Delhi, Ministry of Civil Aviation for the year ended March, 2012.

- Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2012-13) (Performance Audit)-Ultra Mega Power Projects under Special Purpose Vehicles, Ministry of Power for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2012-13) (Performance Audit)-Allocation of Coal Blocks and Augmentation of Coal Production, Ministry of Coal for the year ended March, 2012.

(10) A copy of the Andhra Bank (Officers') Service (Amendment) Regulations, 2011 (Hindi and English versions) published in Notification No. 666/3/20/IR/324 in Gazette of India dated 29th October, 2011 under subsection (2) of Section 12 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2012-2013.
 - Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2012-2013.
 - (iv) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2012-2013.

- (v) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2012-2013.
- (vi) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Indian Medicine Central Council (Election) Second Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 372(E) in Gazette of India dated 18th May, 2012 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

(16) A copy of the Homoeopathy Central Council (Election) Second Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.
373(E) in Gazette of India dated 18th May, 2012 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2009-2010.
- (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2012-2013.
- (ii) Memorandum of Understanding between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2012-2013.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th August, 2012, Rajya Sabha passed the National Institute of Mental Health and Neuro Sciences, Bangalore Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The National Institute of Mental Health and Neuro Sciences, Bangalore Bill, 2012

6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of Overseas Indian Affairs, Minister of Micro, Small and Medium Enterprises and Minister of Science and Technology Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on External Affairs on Demands for Grants (2011-12), pertaining to the Ministry of Overseas Indian Affairs.

1.05 P.M.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st August, 2012.

(Lok Sabha adjourned at 1.13 P.M. to re-assemble at 2.15 P.M.)

(At 2.25 P.M. Secretary-General announced that since there was no quorum*, Hon'ble Speaker has directed that Lok Sabha would meet at 2.45 P.M.)

2.45 P.M.

9. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 46 Mts. Balance: 1 Hr. 14 Mts.

The Chemical Weapons Convention (Amendment) Bill, 2012

Further discussion on the motion for consideration of the Bill moved by Shri Srikant Jena on the 13th August, 2012, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Jaswant Singh
- 2. Shri Sanjay Brijkishorlal Nirupam
- 3. Shri Shailendra Kumar
- 4. Shri Kaushalendra Kumar
- 5. Dr. Baliram
- 6. Shri R. Thamaraiselvan
- 7. Shri S. Semmalai
- 8. Dr. Raghuvansh Prasad Singh (speech unfinished)

The discussion was not concluded.

3.30 P.M.

10. Motion

Shri S. Semmalai moved the following motion :-

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House today, the 17 August, 2012."

The motion was adopted.

3.31 P.M.

11. Private Member's Resolutions – Negatived

(I) Further discussion on the following resolution moved by Shri Om Prakash Yadav on the 18th May, 2012, continued :-

"Having regard to the growing need for higher education in the State of Bihar, this House urges upon the Government to set up a Central University in the Motihari District of the State of Bihar, which has also been the 'Karmabhoomi' of Mahatma Gandhi, the Father of our Nation."

The following members took part in the debate:-

- 1. Shri Arjun Meghwal (resumed his speech)
- 2. Shri Harish Chaudhary
- 3. Dr. Raghuvansh Prasad Singh
- 4. Shri Ramashankar Rajbhar
- 5. Dr. Prasanna Kumar Patasani
- 6. Smt. D. Purandeswari

The Resolution was negatived.

4.31 P.M.

(II) Shri Basudeb Acharia moved the following resolution:-

"This House expresses its serious concern over the rising incidents of violation of Human Rights in various parts of the country and urges upon the Government to take effective steps to curb the occurrence of such incidents."

He also spoke.

The following members took part in the debate:-

- 1. Shri Hukmadeo Narayan Yadav
- 2. Shri Shailendra Kumar
- 3. Shri Ramashankar Rajbhar
- 4. Dr. Mahendrasinh P. Chauhan
- 5. Shri Jitendra Singh

Shri Basudeb Acharia replied to the debate.

The Resolution was negatived.

5.49 P.M.

12. Private Member's Resolution – Under Consideration

Shri Arjun Meghwal moved the following resolution:-

"Taking into account the problems being faced by the persons migrated from Pakistan to India and settled in various parts of the country, this House urges upon the Government to take immediate steps to grant them citizenship and formulate a time bound action plan to extend them facilities as are available to other citizens of the country."

His speech was unfinished. The discussion was not concluded.

*6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 21, 2012/Sravana 30, 1934 (Saka)

No. 250

11.00 A.M.

1. Starred Questions

Starred Question No. 125 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 126–144 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2010-2011, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2010-2011, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Provisional Sugar (Price Determination for 2011-2012 Production) Order, 2012 published in Notification No. G.S.R. 125(E)/Ess.Com./Sugar in Gazette of India dated 7th March, 2012.
- S.O. 1059(E) published in Gazette of India dated 11th May, 2012 regarding dispensing with the system of allocating mill-wise export quota and permit export of sugar without any restrictions.
- (iii) G.S.R. 428(E)/Ess. Com./Sugarcane published in Gazette of India dated 5th June, 2012 notifying Factory-wise Fair and Remunerative Price of sugarcane for the sugar season 2011-2012.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(i) The Legal Metrology (Packaged Commodities) Amendment Rules,
 2012 published in Notification No. G.S.R. 427(E) in Gazette of
 India dated 5th June, 2012 together with a corrigendum thereto

(in Hindi version only) published in Notification No. G.S.R.594(E) dated 27th July, 2012.

(ii) The Legal Metrology (Packaged Commodities) (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 426(E) in Gazette of India dated 5th June, 2012.

(9) A copy of "the Advisory Board for the Metro Railways (Transaction of Business) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 30th May, 2012 issued under subsection (5) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

(10) A copy of the Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 464(E) in Gazette of India dated 20th June, 2012 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, India, New Delhi, for the year 2009-2010 under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993.
 - (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. Statement by Minister

Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Ministry of Food Processing Industries.

12.03 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Gopal Singh Shekhawat regarding need to check the pollution caused by cement factories in Rajsamand Parliamentary Constituency, Rajasthan.
- (2) Dr. Thokchom Meinya regarding need to undertake improvement of Imphal-Jiribam road as an all-wealther road in Manipur.
- (3) Shri Jai Prakash Agarwal regarding need to provide financial assistance in hospitals to extend timely medical assistance to children falling victim to curable diseases in the country.
- (4) Smt. Rama Devi regarding need to provide adequate quantity of Bitumen for construction of roads in Bihar.
- (5) Shri Rajendra Agarwal regarding need to develop basic infrastructure facilities in National Capital Region particularly in Western Uttar Pradesh.
- (6) Shri Rakesh Sachan regarding need to provide financial assistance to drought-hit parts of Uttar Pradesh particularly to Fatehpur district of the State.

- (7) Shri Ashok Kumar Rawat regarding need to set up Special Economic Zones at Sitapur, Hardoi and Kanpur in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Dinesh Chandra Yadav regarding need to declare road between Maheshkhunt to Sultanganj in Bihar as a National Highway.
- (9) Shri M. Abdul Rahman regarding need to enact a law for providing precedence to Muslim Personal law regarding marriage, divorce and inheritance.
- (10) Dr. Pulin Bihari Baske regarding need to set up a Central Agricultural University at Jhargram, West Bengal.
- (11) Shri Kalikesh Narayan Singh Deo regarding need to utilize the National Clean Energy Fund.
- (12) Dr. Raghuvansh Prasad Singh regarding need to include Kanu, Lohar, Kumhar, Dhanuk, Mallaha, Noniya, Kahar, Beend, Tatwa, Tanti, Gangot, Kenwat, Gaderia, Turha, Nagar Castes of Bihar in the list of Scheduled Tribes.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 22, 2012/Sravana 31, 1934 (Saka)

No. 251

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Prabhatsinh H. Chauhan, a member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 145–164 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2012 (Hindi and English versions)

published in Notification No. G.S.R. 596(E) in Gazette of India dated 28th July, 2012 under article 320(5) of the Constitution.

(2) A copy of the Indian Police Service (Probationers' Final Examination)
Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.
504(E) in Gazette of India dated 26th June, 2012 under sub-section (2) of
Section 3 of the All India Services Act, 1951.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2010-2011, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Samiti, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Samiti, Bhopal, for the year 2009-2010.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Srinagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Srinagar, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2008-2009.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Sarva Shiksha Abhiyan Rajya Mission Authority, Itanagar, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science

Research, New Delhi, for the year 2010-2011.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2010-2011.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2010-2011.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2010-2011.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2010-2011, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2010-2011.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy of the National Housing Bank General (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. NHB-General Regulation/2012 in weekly Gazette of India dated 25th May, 2012 under sub-section (5) of Section 55 of the National Housing Bank Act, 1987.
(36) A copy of the coinage of One Hundred Fifty Rupees and Five Rupees coins to commemorate the occasion of "150^{th"} Birth Anniversary of Motilal Nehru" Rules, 2012 (Hindi and English versions) published in Notification No.
G.S.R. 463(E) in Gazette of India dated 20th June, 2012 under Section 25 of the Coinage Act, 2011.

(37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(38) A copy each of the following Notifications (Hindi and English versions) under Section 143 of the Finance Act, 2012:-

- G.S.R.415(E) published in Gazette of India dated 1st June, 2012 together with an explanatory memorandum appointing the 1st day of June, 2012 as the date from which Clauses A, B, D, E of the Finance Act 2012, shall come into force.
- G.S.R.420(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum appointing the 1st day of July, 2012 as the date from which the provisions of C, F, G, I of the Finance Act 2012, shall come into force.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2011-2012 under Sections 19 and 24 of the Export-Import Bank of India Act, 1981.
 - (ii) Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2011-2012.
- (40) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2011-2012, alongwith Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(41) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 9 of 2012-13) (Performance Audit)-Activities of Atomic Energy Regulatory Board, Department of Atomic Energy for the year ended March, 2012 under Article 151(1) of the Constitution.

(42) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

 (i) The Income-tax (6th Amendment) Rules, 2012 published in Notification No. S.O. 1169(E) in Gazette of India dated 23rd May, 2012, together with an explanatory memorandum.

- (ii) S.O. 1323(E) published in Gazette of India dated 13th June, 2012, together with an explanatory memorandum, specifying that no deduction of tax shall be made on some specified payment made under Section 194J of Income-Tax Act for the purpose of Section 197A of Income-Tax Act, 1961.
- (iii) S.O. 1324(E) published in Gazette of India dated 14th June, 2012, together with an explanatory memorandum, nofitiying National Iranian Oil Company as Foreign Company and the MOU entered between the Government of India, Ministry of Finance, DEA and Central Bank of Iran on 18.01.2012 for the purpose of Section 10(48) of I.T. Act, 1961.
- (iv) The Income-tax (7th Amendment) Rules, 2012 published in Notification No. S.O. 1453(E) in Gazette of India dated 2nd July, 2012, together with an explanatory memorandum.
- (v) The Income-tax (8th Amendment) Rules, 2012 published in Notification No. S.O. 1705(E) in Gazette of India dated 26th July, 2012, together with an explanatory memorandum.

(43) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- G.S.R.560(E) published in Gazette of India dated 13th July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- G.S.R.304(E) published in Gazette of India dated 18th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.305(E) published in Gazette of India dated 18th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-Cus., dated 9th March, 2012.

- (iv) G.S.R.327(E) published in Gazette of India dated 27th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (v) G.S.R.328(E) published in Gazette of India dated 30th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (vi) G.S.R.343(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (vii) G.S.R.344(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R.345(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (ix) G.S.R.362(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 73/2005-Cus., dated 22nd July, 2005.
- (x) G.S.R.363(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 74/2005-Cus., dated 22nd July, 2005.
- (xi) G.S.R.364(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 75/2005-Cus., dated 22nd July, 2005.

- (xii) G.S.R.365(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.
- (xiii) G.S.R.400(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated 31st August, 2004.
- (xiv) G.S.R.442(E) published in Gazette of India dated 12th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xv) G.S.R.446(E) published in Gazette of India dated 14th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/96-Cus., dated 23rd July, 1996.
- (xvi) G.S.R.508(E) published in Gazette of India dated 27th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xvii) G.S.R.259(E) published in Gazette of India dated 28th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-Cus.(N.T.), dated 1st March, 2011.
- (xviii) The Baggage (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 315(E) in Gazette of India dated 23rd April, 2012, together with an explanatory memorandum.
- (xix) G.S.R.386(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the 31 notifications, mentioned therein.
- (xx) G.S.R.456(E) published in Gazette of India dated 15th June, 2012 together with an explanatory memorandum making certain

amendments in the Notification No. 68/2011-Cus.(N.T.), dated 22nd September, 2011.

- (xxi) G.S.R.385(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 68/2011-Cus.(N.T.), dated 22nd September, 2011.
- (xxii) G.S.R.445(E) published in Gazette of India dated 14th June, 2012 together with an explanatory memorandum making certain amendments in the 31 notifications, mentioned therein.
- (xxiii) The Handling of Cargo in Customs Areas (Amendment) Regulations, 2012 published in Notification No. G.S.R. 370(E) in Gazette of India dated 16th May, 2012, together with an explanatory memorandum.
- (xxiv) The CENVAT Credit (Sixth Amendment) Rules, 2012 published in Notification No. G.S.R. 483(E) in Gazette of India dated 20th June, 2012, together with an explanatory memorandum.
- (xxv) G.S.R.831(E) published in Gazette of India dated 16th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxvi) G.S.R.924(E) published in Gazette of India dated 26th April, 2012 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxvii) G.S.R.943(E) published in Gazette of India dated 30th April, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxviii) G.S.R.1116(E) published in Gazette of India dated 15th May, 2012 together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xxix) G.S.R.1147(E) published in Gazette of India dated 21st May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.
- (xxx) G.S.R.1190(E) published in Gazette of India dated 24th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.
- (xxxi) G.S.R.1256(E) published in Gazette of India dated 31st May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxii) G.S.R.1305(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxiii) G.S.R.1304(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum superceding Notification No. 38/2012-Cus.(N.T.), dated 26th April, 2012.
- (xxxiv) G.S.R.1356(E) published in Gazette of India dated 15th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxv) G.S.R.1394(E) published in Gazette of India dated 21st June, 2012 together with an explanatory memorandum superceding Notification No. 49/2012-Cus.(N.T.), dated 7th June, 2012.
- (xxxvi) G.S.R.1440(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xxxvii) G.S.R.1504(E) published in Gazette of India dated 5th July, 2012 together with an explanatory memorandum superceding Notification No. 52/2012-Cus.(N.T.), dated 21st June, 2012.
- (xxxviii) G.S.R.1577(E) published in Gazette of India dated 13th July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxix) G.S.R.1609(E) published in Gazette of India dated 19th July, 2012 together with an explanatory memorandum superceding Notification No. 56/2012-Cus.(N.T.), dated 5th July, 2012.
- (xl) G.S.R.1727(E) published in Gazette of India dated 31st July, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xli) G.S.R.1730(E) published in Gazette of India dated 1st August,
 2012 together with an explanatory memorandum superceding Notification No. 61/2012-Cus.(N.T.), dated 19th July, 2012.
- (xlii) Notification No. 47/2012-Customs published in Gazette of India dated 21st August, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012 so as to fully exempt deoiled soya extract, groundnut oil cake/oil cake meal, sunflower oil cake/oil cake meal, canola oil cake/oil cake meal and mustard oil cake/oil cake meal from basic Customs duty upto 31st March, 2013.
- (44) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (v), (xvii), (xviii), (xxvi) and (xxvii) of (43) above.

(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 303(E) in Gazette of India dated 18th April, 2012, together with an explanatory memorandum.
- (ii) G.S.R.338(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum seeking to exempt articles of jewellery and all goods from whole of the excise duty leviable thereon under the First Schedule to the Excise Tariff Act.
- (iii) G.S.R.339(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (iv) G.S.R.340(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-C.E., dated 23rd July, 1996.
- (v) The CENVAT Credit (Fifth Amendment) Rules, 2012 published in Notification No. G.S.R.341(E) in Gazette of India dated 8th May, 2012, together with an explanatory memorandum.
- (vi) G.S.R.342(E) published in Gazette of India dated 8th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 15/2010-C.E., dated 27th February, 2010.
- (vii) G.S.R.351(E) published in Gazette of India dated 10th May, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (viii) G.S.R.409(E) published in Gazette of India dated 30th May, 2012 together with an explanatory memorandum rescinding five notifications, mentioned therein.
- (ix) G.S.R.509(E) published in Gazette of India dated 27th June, 2012 together with an explanatory memorandum making certain

amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.

- (x) G.S.R.461(E) published in Gazette of India dated 18th June, 2012 together with an explanatory memorandum laying down the procedure, safeguards, conditions and limitations for refund of CENVAT Credit under rule 5 of the CENVAT Rules, 2004.
- (xi) G.S.R.541(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Focus Product Scheme, for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.
- (xii) G.S.R.542(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Focus Product Scheme, for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.
- (xiii) G.S.R.543(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of Agri Infrastructure Incentive Scrip for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.
- (xiv) G.S.R.544(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of duty credit scrip, granted under the Vishesh Krishi and Gram Udyog Yojana, for procuring goods from domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.
- (xv) G.S.R.545(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum enabling the use of Status Holder Incentive Scrip for procuring capital goods from

domestic manufacturers by debit of central excise duties in the scrip, subject to conditions specified in the exemption notification.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (45) above.

(47) A copy of the Registration of Assignment of Receivables Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 281(E) in Gazette of India dated 2nd April, 2012 under Section 33 of the Factoring Regulation Act, 2011.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.467(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (ii) G.S.R.468(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt portion of value on specified services from the service tax.
- (iii) G.S.R.469(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt services used for the official use of Foreign Diplomatic Mission.
- (iv) The Place of Provision of Services Rules, 2012 published in Notification No. G.S.R. 470(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.
- (v) G.S.R.471(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt on property tax paid on immovable property.
- (vi) G.S.R.472(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum notifying the taxable services and the extent of service tax payable thereon by the

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persons liable to pay service tax under sub-section (2) of Section 68 of the Finance Act, 1994.

- (vii) G.S.R.473(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services received by exporter of goods.
- (viii) G.S.R.474(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt taxable services, provided by a Technology Business Incubator or a Science and Technology entrepreneurship Park from the whole of the service tax leviable thereon under Section 66B of the said Finance Act.
- (ix) G.S.R.475(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to provide exemption to small service providers.
- (x) G.S.R.476(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to rescind certain exemption notifications.
- (xi) G.S.R.477(E) published in Gazette of India dated 2^{0th} June, 2012 together with an explanatory memorandum superceding Notification No. 32/2007-Service Tax dated 22nd May, 2007.
- (xii) The Service Tax (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 478(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.
- (xiii) The Point of Taxation (Amendment) Rules, 2012 published in Notification No. G.S.R. 479(E) in Gazette of India dated 20th June, 2012 together with an explanatory memorandum.
- (xiv) G.S.R.480(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 28/2011-Service Tax dated 1st April, 2011.

- (xv) G.S.R.481(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to introduce rebate notification under 6A of the Service Tax Rules, 1994.
- (xvi) G.S.R.482(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to exempt on services provided to SEZ authorized operations.
- (xvii) The Service Tax (Removal of Difficulties) Second Order, 2012 published in Notification No. G.S.R. 518(E) in Gazette of India dated 29th June, 2012 together with an explanatory memorandum.
- (xviii) G.S.R.519(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum seeking to provide refunds on specified services to the exporters of goods.
- (xix) G.S.R.520(E) published in Gazette of India dated 29th June, 2012 together with an explanatory memorandum seeking to exempt certain specified services received by exporter of goods.
- (xx) The Service Tax (Settlement of Cases) Rules, 2012 published in Notification No. G.S.R. 403(E) in Gazette of India dated 29th May, 2012 together with an explanatory memorandum.
- (xxi) The Service Tax (Compounding of Offences) Rules, 2012 published in Notification No. G.S.R. 404(E) in Gazette of India dated 29th May, 2012 together with an explanatory memorandum.
- (xxii) G.S.R.421(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 65 of the Finance Act shall not apply.
- (xxiii) G.S.R.422(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 65A of the Finance Act shall not apply.

- (xxiv) G.S.R.423(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 66 of the Finance Act shall not apply.
- (xxv) G.S.R.424(E) published in Gazette of India dated 5th June, 2012 together with an explanatory memorandum seeking to notify the date on which the provisions of the said Section 66A of the Finance Act shall not apply.
- (xxvi) The Service Tax (Determination of Value) Second Amendment Rules, 2012 published in Notification No. G.S.R. 431(E) in Gazette of India dated 6th June, 2012 together with an explanatory memorandum.
- (xxvii)The Service Tax (Removal of Difficulty) Order, 2012 published in Notification No. G.S.R.459(E) in Gazette of India dated 15th June, 2012 together with an explanatory memorandum.
- (xxviii) G.S.R.523(E) published in Gazette of India dated 2nd July,
 2012 together with an explanatory memorandum seeking to exempt certain specified services provided by the Indian Railways.

(50) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.466(E) published in Gazette of India dated 20th June, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Pentaerythritol, originating in, or exported from European Union (excluding Sweden) and imported into India, for a period of five years.
- (ii) G.S.R.551(E) published in Gazette of India dated 10th July, 2012 together with an explanatory memorandum seeking to provide for provisional assessment of imports of Vitrified Porcelain Tiles, originating in, or exported from China PR by suppliers, mentioned therein.

- (iii) G.S.R.568(E) published in Gazette of India dated 16th July, 2012 together with an explanatory memorandum seeking to impose definitive antidumping duty on the imports of 'Grinding Media Balls' (excluding Forged Grinding Media Balls), originating in, or exported from Thailand and China PR into India at rates recommended in the Final Finding of anti-dumping investigating of the designated authority.
- (iv) G.S.R.579(E) published in Gazette of India dated 19th July, 2012 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Acetone' originating in, or exported from, European Union, South Africa, Singapore and USA upto and and inclusive of 18th June, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.272(E) published in Gazette of India dated 30th March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 117/2010-Cus., dated 18th November, 2010.
- (vi) G.S.R.332(E) published in Gazette of India dated 2nd May, 2012 together with an explanatory memorandum seeking to levy antidumping duty on imports of Partially Oriented Yarn, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigation conducted by the Directorate General of anti-dumping and Allied duties.
- (vii) G.S.R.335(E) published in Gazette of India dated 4th May, 2012 together with an explanatory memorandum seeking to levy antidumping duty on imports of Viscose filament yarn, originating in, or exported from the People's Republic of China for a further period of five years pursuant to the final findings of Sunset

review investigation conducted by the Directorate General of antidumping and Allied duties.

- (viii) G.S.R.359(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to provide that imports of PVC Flex Film, originating in, or exported from China PR by M/s Haining Tianfu Wrap Knitting Co Ltd., China PR (Producer) and M/s Manna, Korea R.P. (Exporter) shall be provisionally assessed, pending the outcome of New Shipper Review.
- (ix) G.S.R.360(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports or Dry Cell Batteries, originating in, or exported from China PR for a further of one year from the date of initiation of the current sunset review, *i.e.* up to and inclusive of the 12th April, 2013.
- (x) G.S.R.361(E) published in Gazette of India dated 14th May, 2012 together with an explanatory memorandum seeking to exclude 'Six Day Light Curing Press for curing bi-cycle tyres' from the levy of anti-dumping duty imposed on imports of Tyre Curing Presses, originating in, or exported from China PR based on a recommendation of the Designated Authority.
- (xi) G.S.R.374(E) published in Gazette of India dated 18th May, 2012 together with an explanatory memorandum seeking to extend levy anti-dumping duty on imports of 'Zinc Oxide', originating in, or exported from China PR up to and inclusive of 6th May, 2013, pending outcome of Sunset review investigation conducted by the Directorate General of anti-dumping and Allied duties.
- (xii) G.S.R.377(E) published in Gazette of India dated 21st May, 2012 together with an explanatory memorandum seeking to levy antidumping duty on imports of 'White Cement', originating in, or exported from UAE and Iran upto and inclusive of 11th day of

April, 2013, in pursuance of the findings of the Designated Authority.

- (xiii) G.S.R.398(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to withdraw anti-dumping duty on imports of Acetone, originating in, or exported from Chinese Taipei and imported into India, in pursuance of the findings of the Designated Authority.
- (xiv) G.S.R.399(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Aniline, originating in, or exported from European Union and imported into India, for a period of five years.
- (xv) G.S.R.416(E) published in Gazette of India dated 4th June, 2012 together with an explanatory memorandum seeking impose provisional anti-dumping duty on the imports of Digital Offset Printing Plates, originating in, or exported from China PR and Japan.
- (xvi) G.S.R.434(E) published in Gazette of India dated 7th June, 2012 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on "Plain Gypsum Plaster Boards of all thickness and dimensions" excluding certain specified categories, originating in, or exported from China PR, Indonesia, Thailand and UAE when imported into India, in pursuance of the findings of the Designated Authority.
- (xvii) G.S.R.528(E) published in Gazette of India dated 3rd July, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Soda Ash, originating in, or exported from the People's Republic of China, European Union, Kenya, Iran, Pakistan, Ukrain and United States of America and imported into India, for a period of five years.

- (xviii) G.S.R.401(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum rescinding Notification No. 1/2012-Cus., (SG) dated 17th January, 2012.
- (xix) G.S.R.402(E) published in Gazette of India dated 29th May, 2012 together with an explanatory memorandum seeking to impose final safeguard duties on imports of Phthalic anhydride at the rate of 10% ad valorem, with effect from the 17th day of January, 2012 to 16th day of January, 2013.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (50) above.

*(52) A copy of the Notification No. G.S.R. 349(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2012 making certain amendments in the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957, under sub-section (1) of Section 28 of the said Act.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2010-2011.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2010-2011.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) A copy of the Indian Telegraph (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 256(E) in Gazette of India dated 28th March, 2012 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, together with a corrigendum thereto published in Notification No. G.S.R. 412(E) dated 31st May, 2012.

4. Report of Standing Committee on Information Technology

Dr. Charles Dias presented the Thirty-fifth Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on Action Taken by the Government on the recommendations/observations of the Committee contained in their Twenty-fifth Report (Fifteenth Lok Sabha) on 'Disbursement of Wages to Labourers Under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices' relating to the Ministry of Communications and Information Technology (Department of Posts).

5. Report of Standing Committee on Defence

Shri Satpal Maharaj presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Defence on the subject 'Critical Review of Functioning of Sainik Schools'.

(Due to interruptions, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Charles Dias regarding need to exempt Vallarpadam Container Transhipment Terminal in Kochi, Kerala from Cabotage law.
- (2) Shri Manicka Tagore regarding need to remove the 'bull' from the list of protected animals to enable people in Tamil Nadu to organize traditional game 'Jallikattu' without any restrictions.
- (3) S.S. Ramasubbu regarding need to implement the report of the National Water Development Agency on interlinking of Pamba, Achankovil and Vaippar rivers.
- (4) Shri Kodikunnil Suresh regarding need to announce a financial package for construction of roads and bridges in Kuttanad, Kerala.
- (5) Mohammad Asrarul Haque regarding need to provide adequate fertilizers to farmers of Kishanganj district, Bihar.
- (6) Dr. Mahesh Joshi regarding need to take measures to curb road accidents in the country.
- (7) Dr. Kirit P. Solanki regarding need to withdraw advertisements from prominent newspapers of Gujarat regarding utilization of funds under different central schemes in Gujarat.
- (8) Shri Ashok Argal regarding need to convert bridges on Kwari, Chambal and Yamuna rivers to four-lanes of the National Highway No. 92 between Gwalior-Bhind-Etawah.
- (9) Shri Ramen Deka regarding need to address the problem of illegal migration of foreign nationals in Assam from across the border.
- (10) Shri Gorakhnath Pandey regarding need to construct a flyover on level crossing at Bhadohi in Bhadohi Parliamentary Constituency, Uttar Pradesh.

- (11) Shri Sushil Kumar Singh regarding need to convert National Highway No. 139 into four-lane.
- (12) Shri Suvendu Adhikari regarding need to open more Kendriya Vidyalayas in East Midnapore, West Bengal.
- (13) Smt. Helen J. Davidson regarding need to set up a Sub-Centre of the Sports Authority of India in Kanyakumari district, Tamil Nadu.
- (14) Shri Ganeshrao N. Dudhgaonkar regarding need to sanction fourlaning of NH No. 222 (KM 471 to 476/00) in Parbhani Parliamentary Constituency, Maharashtra.
- (15) Shri Modugula Venugopala Reddy regarding need to include red sandalwood in Schedule VI of the Wildlife Act.
- (16) Shri Bibhu Prasad Tarai regarding need to take suitable measures to preserve the Konark Sun Temple, a world heritage site in Puri, Odisha.
- (17) Shri Jose K. Mani regarding need to exempt gold jewellery worn by NRI travelers from customs.

2.01 P.M.

7. Discussion under Rule 193

Shri Rajiv Ranjan Singh raised a discussion on the flood and drought situation in various parts of the country.

His speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 23, 2012/Bhadra 1, 1934 (Saka)

No. 252

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 165–184 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1841–2070 would be printed in the Official Report of the day.

> (Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 48th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2010 to June, 2011, together with an explanatory note.

- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2012-2013.
 - (ii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2012-2013.

(3) A copy of the Notification No. S.O. 1716(E) (Hindi and English versions) published in Gazette of India dated 27th July, 2012 appointing 15th day of August, 2012 as the date on which the Railway Property (Unlawful Possession) Amendment Act, 2012 shall come into force, issued under subsection (2) of Section 1 of the said Act.

(4) A copy of the Railways (Punitive charges for overloading of wagon)
Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.
570(E) in Gazette of India dated 17th July, 2012 under Section 199 of the
Railways Act, 1989.

(5) A copy of the Oil Industry Development Board Employees' (Travelling Allowance) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 137(E) in Gazette of India dated 12th March, 2012 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

3. Report of Committee on Private Members' Bills and Resolutions

Shri S. Semmalai presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Statement by Minister

The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Petroleum and Natural Gas on "Challenges of Under-recoveries of Petroleum Products", pertaining to the Ministry of Petroleum and Natural Gas.

> (Due to interruptions, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.00 P.M.)

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2.00 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to encourage building silos for storing foodgrains in the country.
- (2) Shri M.K. Raghavan regarding need to upgrade district hospitals in the country as medical colleges to provide better health care services to the patients.
- (3) Shri Harsh Vardhan regarding need to make public the details of funds received by various Non-Government Organisations in the country.
- (4) Shri Amarnath Pradhan regarding need to declare the entire Odisha as drought-hit and provide adequate financial package for the farmers in the State.
- (5) Shri Satpal Maharaj regarding need to declare import of hybrid cars in the country as customs-duty free.
- (6) Shri Vilas B. Muttemwar regarding need to review the proposed setting up of thermal power plants in and around Nagpur City, Maharashtra.
- (7) Shri Avtar Singh Bhadana regarding need to ban illegal mining activity in riverbed of the rivers passing through Haryana, Punjab and Uttar Pradesh.
- (8) Shri Haribhau Madhav Jawale regarding need to start operation of flights from Jalgaon Airport, Maharashtra to Mumbai, Pune and Delhi.
- (9) Shri Dushyant Singh regarding need to provide adequate power to Rajasthan.

- (10) Shri Ram Singh Kaswan regarding need to provide adequate compensation to farmers under crop insurance scheme in Churu Parliamentary Constituency, Rajasthan.
- (11) Smt. Darshana Vikram Jardosh regarding need to rationalize the collection of toll tax and make it transparent in the country.
- (12) Shri Bhartruhari Mahtab regarding need to establish an Army Unit in Odisha.
- (13) Shri C. Rajendran regarding need to open new Kendriya Vidyalayas in Sholinganallur and Velachery towns in South Chennai Parliamentary Constituency, Tamil Nadu.
- (14) Shri Nripendra Nath Roy regarding need to restart the rail service between Gitaldha (Bangladesh) to Kolkata.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th August, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 24, 2012/Bhadra 2, 1934 (Saka)

No. 253

11.00 A.M.

1. Starred Questions

Starred Question No. 185 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 186–204 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited

and the Department of AYUSH, Ministry of Health and Family Welfare, for the year 2012-2013.

(4) A copy of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. L-1/44/2010-CERC in Gazette of India dated 29th March, 2012 under Section 179 of the Electricity Act, 2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

4. Reports of Joint Committee on Offices of Profit

Shri Vishwa Mohan Kumar presented the Fifth and Sixth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Reports of Standing Committee on Energy

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2011-12):-

- Twenty-ninth Report on 'Availability of Identified Non-Conventional Resources of Energy – Their Potential vis-à-vis Utilization'.
- (2) Thirtieth Report on 'Functioning of Central Electricity Regulatory Commission'.

6. Statements of Standing Committee on Water Resources

Shri Dip Gogoi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources:-

(1) Statement showing Further Action Taken by the Government on the recommendations/observations contained in the Twelfth Report (15th Lok Sabha) on Action Taken by Government on the recommendations/ observations contained in the Tenth Report (15th Lok Sabha) on 'Augmentation of Depleted Ground Water Level, Sustainable

Development, Conservation, Management, Use of Ground Water and Prevention of Water Pollution'.

(2) Statement showing Further Action Taken by the Government on the recommendations/observations contained in the Thirteenth Report (15th Lok Sabha) on Action Taken by Government on the recommendations/observations contained in the Eighth Report (15th Lok Sabha) on Demands for Grants (2011-2012) of the Ministry of Water Resources.

7. Report of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Production, Demand and Availability of Fertilizers and its Distribution' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- 8. Statements of Standing Committee on Chemicals and Fertilizers Shri Gopinath Munde laid the following Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-
- (1) Statement showing Action Taken by the Government on the recommendations/observations contained in the Twenty-first Report (15th Lok Sabha) on Action Taken on the 13th Report of the Committee, on the subject 'Production, Pricing and Distribution of Molasses' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Statement showing Action Taken by the Government on the recommendations/observations contained in the Twenty-Second Report (15th Lok Sabha) on Action Taken on the 18th Report of the Committee, on 'Demands for Grants (2011-12)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (3) Statement showing Action Taken by the Government on the recommendations/observations contained in the Twenty-third Report (15th Lok Sabha) on Action Taken on the 19th Report of the Committee, on 'Demands for Grants (2011-12)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Statement showing Action Taken by the Government on the recommendations/observations contained in the Twenty-fourth Report (15th Lok Sabha) on Action Taken on the 20th Report of the Committee, on 'Demands for Grants (2011-12)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

9. Report of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" pertaining to the Ministry of Social Justice and Empowerment.

10. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th August, 2012.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th August, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 27, 2012/Bhadra 5, 1934 (Saka)

No. 254

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of veteran actor, Shri

A.K. Hangal.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 205 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 206–224 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.01 P.M.

4. Felicitation by Speaker

The Speaker, on behalf of the House, congratulated Indian Cricket Team for winning the ICC Under-19 World Cup by beating Australia in the final in Townsville, Australia on 26 August, 2012.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Employees' State Insurance (General) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. N-12/13/2/2010-P&D in Gazette of India dated 7th May, 2012 under subsection (4) of Section 97 of the Employees' State Insurance Act, 1948.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 6D of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Provident Funds (Second Amendment) Scheme, 2012 published in Notification No. G.S.R. 336(E) in Gazette of India dated 4th May, 2012.
- (ii) The Employees' Provident Funds (Third Amendment) Scheme, 2012 published in Notification No. G.S.R. 382(E) in Gazette of India dated 24th May, 2012.

(3) A copy of the Notification No. G.S.R. 439(E) (Hindi and English versions) published in Gazette of India dated 11th June, 2012 approving the "Cochin Port Employee's (Leave Travel Concession) Amendment Regulations, 2012 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India,

Dehradun, for the year 2010-2011.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-

- The National Green Tribunal (Recruitment, Salaries and Other Terms and Conditions of Service of Officers and other Employees)
 Amendment Rules, 2012 published in Notification No. G.S.R. 440(E) in Gazette of India dated 11th June, 2012.
- (ii) The National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) (Amendment) Rules, 2012 published in Notification No. G.S.R. 556(E) in Gazette of India dated 11th July, 2012.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) The Export of Honey (Quality Control, Inspection and Monitoring) Amendment Rules, 2012 published in Notification No. S.O. 1581(E) in Gazette of India dated 16th July, 2012.
- (ii) The Export of Animal Casings (Quality Control and Inspection) Amendment Rules, 2012 published in Notification No. S.O. 1315(E) in Gazette of India dated 8th June, 2012.
- (iii) S.O. 725(E) in Gazette of India dated 3rd April, 2012, amending Export of Crushed Bones, Ossein and Gelatine (Quality Control and Monitoring) Rules, 2012.
- (iv) The Export of Crushed Bones, Ossein and Gelatine (Quality Control, Inspection and Monitoring) Rules, 2012 published in Notification No. S.O. 726(E) in Gazette of India dated 3rd April, 2012.

(8) A copy of the Safeguard Measures (Quantitative Restrictions) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 381(E) in Gazette of India dated 24th May, 2012 under sub-section (3) of Section 9A of the Foreign Trade (Development and Regulation) Act, 1992.

(9) A copy of the Ammonium Nitrate Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 553(E) in Gazette of India dated 11th July, 2012 under sub-section (8) of Section 18 of the Explosives Act, 1884.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2012-2013.

(11) A copy of the National Jute Board Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 241(E) in Gazette of India dated 22nd March, 2012 under Section 23 of the National Jute Board Act, 2008.

(12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(13) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- S.O. 453(E) published in Gazette of India dated 16th March, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- S.O. 395(E) published in Gazette of India dated 7th March, 2012, declaring different highways, mentioned therein, to be a National Highway.
- (iii) S.O. 2336(E) published in Gazette of India dated 11th October, 2011, directing Border Roads Organisation shall exercise the function relating to the development of National Highway No. 229 (Tawang-Bomdila Nichipu Section) in the State of Arunachal Pradesh.

(iv) S.O. 2337(E) published in Gazette of India dated 11th October, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(14) A copy of the Notification No. S.O. 452(E) (Hindi and English versions) published in Gazette of India dated 16th March, 2012, entrusting the stretches of five National Highways, mentioned therein, to National Highway Authority of India, under section 11 of the National Highways Act, 1988.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th August, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.S. Ahluwalia from Rajya Sabha and also communicated the name of Shri Ravi Shankar Prasad, Member of Rajya Sabha who had been duly elected to the Said Committee.

7. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Report of Committee for Welfare of Other Backward Classes

Shri Bijoy Krishna Handique presented the First Report (Hindi and English versions) of the Committee for Welfare of Other Backward Classes (2012-13) on `Measures for strengthening and giving Constitutional Status to National Commission for Backward Classes (NCBC)' pertaining to the Ministry of Social Justice & Empowerment.

12.03 P.M.

*9. Statement by the Prime Minister

The Prime Minister made a statement on the Performance Audit Report on allocation of coal blocks and augmentation of coal production.

10. Statements by Ministers

- The Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on "Directorate General of Employment and Training – A Review", pertaining to the Ministry of Labour and Employment.
- 2. The Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th and 29th Reports of the Standing Committee on Labour on Demands for Grants (2011-12 and 2012-13 respectively), pertaining to the Ministry of Textiles.

11. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri A.K. Antony moved the following motion :-

"That in pursuance of clause (i) of sub-section(1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

12. Motion for election to the Coffee Board

Shri Jyotiraditya M. Scindia moved the following motion :-

"That in pursuance of clause (b) of sub-section(2) of Section 4 of the Coffee Act, 1942, read with rule 4(2) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Coffee Board for the remaining term of the Board, i.e, up to 04.11.2012 <u>vice</u> Shri D.V. Sadananda Gowda resigned his seat in Lok Sabha, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

13. Motion for election to the Central Building and Other Construction Workers' Advisory Committee

Shri Mallikarjun Kharge moved the following motion :-

"That in pursuance of clause (b) of sub-section(2) of Section 3 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996 read with sub-rule (2) of rule 11 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

14. Motion for election to the National Board for Micro, Small and Medium Enterprises

Shri Vayalar Ravi moved the following motion :-

"That in pursuance of clause (d) of sub-section(3) of Section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, read with sub-rule(i) of rule 3 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises, for a period of two years, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

15. Motion for election to the Central Silk Board

Shri Pawan Kumar Bansal on behalf of Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (c) of sub-section(3) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

16. Motion for election to the National Shipping Board

Shri G.K. Vasan moved the following motion :-

"That in pursuance of clause (a) of sub-section(2) of section 4 of the Merchant Shipping Act, 1958, read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

17. Motion for election to the Court of the Aligarh Muslim University

Shri Kapil Sibal moved the following motion :-

"That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of the Aligarh Muslim University, subject to the other provisions of the said Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.

18. Government Bill – Introduced

The All India Institute of Medical Sciences (Amendment) Bill, 2012

19. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the All India Institute of Medical Sciences (Amendment) Ordinance, 2012 (No. 1 of 2012) was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

20. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.T. Thomas regarding need to ensure adequate safety in LPG cylinders against leakage and to take steps to check cylinders against under weight.
- (2) Shri Jai Prakash Agarwal regarding need to classify Nursing homes in the country based upon the facilities available for treatment.
- (3) Shri R. Dhruvanarayana regarding need to constitute a separate board at district level for monitoring and implementing the Total Sanitation Campaign particularly in Chamarajanagar Parliamentary Constituency, Karnataka.
- (4) Shri P. Balram Naik regarding need to revive the HMT units and implement wage revision of its employees.
- (5) Shri Yogi Adityanath regarding need to set up a bench of Allahabad High Court at Gorakhpur.
- (6) Shri Dushyant Singh regarding need to extend necessary assistance to the drought-affected people in Rajasthan.
- (7) Shri Anurag Singh Thakur regarding need to create public awareness in the country against fake foreign educational institutions.
- (8) Dr. Mahendrasinh P. Chauhan regarding need to close unutilized railway stations and to set up new stations on Himmatnagar-Udaipur stretch in Gujarat.
- (9) Shri Pakauri Lal regarding need to provide a special package for empowerment of women in Robertsganj Parliamentary Constituency, Uttar Pradesh.

- (10) Smt. Kaisar Jahan regarding need to convert meter gauge railway lines from Sitapur to Sahajanpur, Sitapur to Lucknow and Sitapur to Lakhimpur into broad gauge.
- (11) Smt. J. Helen Davidson regarding need to operate Kanyakumari Express (Train No. 12634) via platform No. 1 in Nagercoil Junction Railway Station and to operate all trains through platform no. 1 in KZT railway station until a Footover Bridge is constructed.
- (12) Shri Yashbant Narayan Singh Laguri regarding need to undertake regular revision of royalty rate on coal in Odisha.
- (13) Shri Jagadanand Singh regarding need to take measures to make underground water and rivers including Ganga in Bihar arsenic-free and provide clean drinking water to the people in the State.
- (14) Dr. Kirodilal Meena regarding need to take necessary steps regarding Anandpur Sahib Hydel Project.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th August, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 28, 2012/Bhadra 6, 1934 (Saka)

No. 255

11.00 A.M.

1. Starred Questions

Starred Question No. 225 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 226–244 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for

the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Sugar Development Fund (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 599(E) in Gazette of India dated 30th July, 2012 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulatory) Act, 2007:-

- (i) The Warehousing Development and Regulatory Authority (Registration of Accreditation Agency) Regulations, 2011 published in Notification No. G.S.R. 18(E) in Gazette of India dated 16th January, 2012.
- (ii) The Warehousing Development and Regulatory Authority (Warehouse Accreditation) Regulations, 2011 published in Notification No. G.S.R. 19(E) in Gazette of India dated 16th January, 2012.
- (iii) The Warehousing Development and Regulatory Authority (Negotiable Warehouse Receipts) Regulations, 2011 published in Notification No.
 G.S.R. 20(E) in Gazette of India dated 16th January, 2012.
- (iv) The Warehousing Development and Regulatory Authority (Meetings) Regulations, 2012 published in Notification No. G.S.R. 147(E) in Gazette of India dated 14th March, 2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. S.O. 1250(E) (Hindi and English versions) published in Gazette of India dated 30th May, 2012 constituting an Advisory Board for Metro Railways for the purpose of assisting and advising the Central Government and appointing the persons, mentioned therein, as the Chairman

and Members, for a period of two years, with effect from the date of publication of this notification under sub-section (3) of Section 44 of the Metro Railways (Construction of Works) Act, 1978.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2011-2012.

(10) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011.

- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Protection of Plant Varieties and Farmers' Rights (Recognition and Reward from the Gene Fund) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 601(E) in Gazette of India dated 31st July, 2012 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001

(13) A copy of the Notification No. S.O. 1535(E) (Hindi and English versions) published in Gazette of India dated 9th July, 2012 notifying the specifications of the customized fertilizers, mentioned therein, for manufacture by Nagarjuna Fertilisers and Chemicals Limited for a period of three years from the date of publication of this Order, under Section 3 of the Essential Commodities Act, 1955.

(14) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 11 of 2012-13) (Performance Audit)-Hydrocarbon Exploration Efforts of Oil and Natural Gas Corporation Limited, Ministry of Petroleum and Natural Gas, for the year ended March, 2011 under Article 151(1) of the Constitution.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Announcement by Speaker regarding cancellation of sitting

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform the House that as decided in the meeting of Business Advisory Committee held on Monday, the 27th August, 2012, the sitting fixed for Wednesday, 29th August, 2012 may be cancelled on account of Onam.

I hope the House agrees."

The House agreed.

5. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Nineteenth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (15th Lok Sabha) and contained in their Seventeenth Report on the representation received from Shri R.Y. Bankar, General Secretary, Air Corporation's SC/ST Employees Association, Mumbai regarding Uniform Caste Verification Policy and related issues.
- (2) Twentieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (15th Lok Sabha) in their Eighth Report on the petitions requesting to amend section 12A-4A of the Food Corporation Act, 1964 and thereby enabling Food Transferee Employees of Food Corporation of India to opt for Liberalized Pension Scheme of the Central Government.
- (3) Twenty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions in their Twelfth Report (15th Lok Sabha) on the representation received from Shri T. Chakraborty, Ex SO (USSD) and others and forwarded by Shri Basudeb Acharia, MP, Lok Sabha, regarding Non-payment of dues to the VSS employees of HFCL, Haldia.

6. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-seventh Report (English and Hindi versions) of the Committee on Subordinate Legislation.

7. Report of Standing Committee on Information Technology

Dr. Charles Dias presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on 'The Cable Television Networks (Regulation) Second Amendment Bill, 2011' relating to the Ministry of Information and Broadcasting.

8. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2011-12):-

- (1) Thirty-second Report on 'Council for Advancement of People's Action and Rural Technology'.
- (2) Thirty-third Report on 'Computerization of Land Records'.

9. Statements of Standing Committee on Rural Development

Smt. Sumitra Mahajan laid on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- 24th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 25th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Land Resources).

 (3) 26th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Panchayati Raj.

10. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Fifty-third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011'.

11. Statements by Ministers

(1) The Minister of Agriculture and Minister of Food Processing Industries laid the following statements (Hindi and English versions) regarding:

- the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.
- (ii) the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture.
- The Minister of State (Independent Charge) of the Ministry of Consumer (2) Affairs and Minister of State (Independent Charge) of the Ministry of Food and Public Distribution laid a statement (Hindi and English regarding the status of implementation versions) of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.

(3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) correcting the reply given on 21.08.2012 to Unstarred Question No. 1525 by Shri Manish Tewari, M.P. regarding 'Strength of CPMFs/CPOs'.

> (Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Report of Business Advisory Committee

Shri Shailendra Kumar presented the Forty-first Report of Business Advisory Committee.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. M. Jagannath regarding need to consider the extension of facility of reservation for SCs/STs people in promotions to Group 'A' posts.
- (2) Shri Kodikunnil Suresh regarding need to modernize and upgrade the Chengannur Railway Station in Kerala as a Model Railway Station.
- (3) Dr.(Smt.) Kruparani Killi regarding need to look into the problems faced by handloom weavers in the country.
- (4) Dr. Nirmal Khatri regarding need to abolish collection of toll tax on Faizabad-Sultanpur National Highway and to increase service lanes at the toll tax barrier at Raunahi on National Highway No. 28 between Faizabad and Lucknow.
- (5) Shri Ijyaraj Singh regarding need to provide adequate fertilizers at affordable price to farmers in Kota Parliamentary Constituency, Rajasthan.
- (6) Shri Narayan Singh Amlabe regarding need to launch employment generation scheme in urban areas on the lines of Mahatma Gandhi National Rural Employment Guarantee Scheme.

- (7) Shri Haribhau M. Jawale regarding need to segregate the prices of BT cotton and Non-BT cotton refuge seeds sold in a single packet in a just and rationale manner.
- (8) Dr. Virendra Kumar regarding need to provide a halt for Tulsi Express, Uttar Pradesh Sampark Kranti Express and Udaipur-Khajuraho Express at Orchha, Nibari and Harpalpur railway stations in Tikamgarh Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Kabindra Purkayastha regarding need to take necessary measure to expedite the East-West Corridor project between Balacheura and Harangajao in Assam.
- (10) Smt. Sumitra Mahajan regarding need to convert Indore-Khandwa railway line into broadgauge on priority basis.
- (11) Shri Ashok Kumar Rawat regarding need to improve the mobile service of BSNL and private telecom operators in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Baidyanath Prasad Mahto regarding need to permit stone quarry from riverbed of Pandai river in West Champaran district, Bihar.
- (13) Shri Gajanan Babar regarding need to speed up road construction and ensure adherence to traffic rules to curb road accidents in the country.
- (14) Shri S. Semmalai regarding need to set up a Kendriya Vidyalaya in Salem district, Tamil Nadu.
- (15) Shri Jose K. Mani regarding need to cover the students of private management and technical institutions under education loan scheme of banks.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th August, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 30, 2012/Bhadra 8, 1934 (Saka)

No. 256

11.00 A.M.

1. Questions

(i) Starred Question No. 265 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 266–284 were laid on the Table. Replied to Unstarred Question Nos. 2991–3220 were laid on the Table.

(ii) Replies to Starred Question Nos. 245–264 listed for 29 August, 2012 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos.2761–2990 listed for 29 August, 2012 would also be printed in the Official Report for the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2012-2013.

(2) A copy of the Conduct of Elections (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 1732(E) in Gazette of India

dated 1st August, 2012 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2012-2013.

(4) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

THIRTEENTH LOK SABHA

1. Statement No. 47	Second Session, 1999
2. Statement No. 32	Eleventh Session, 2002

FOURTEENTH LOK SABHA

3. Statement No. 27	Second Session, 2004
4. Statement No. 26	Third Session, 2004
5. Statement No. 28	Fourth Session, 2005
6. Statement No. 21	Eighth Session, 2006
7. Statement No. 20	Ninth Session, 2006
8. Statement No. 19	Eleventh Session,2007
9. Statement No. 16	Thirteenth Session, 2008
10. Statement No. 14	Fourteenth Session, 2008
11. Statement No. 13	Fifteenth Session, 2009

FIFTEENTH LOK SABHA

12. Statement No. 12	Second Session, 2009
13. Statement No. 10	Third Session, 2009
14. Statement No. 10	Fourth Session, 2010
15. Statement No. 7	Fifth Session, 2010
16. Statement No. 6	Sixth Session, 2010
17. Statement No. 5	Seventh Session, 2011
18. Statement No. 4	Eighth Session, 2011 (Volume I & II)
19. Statement No. 3	Ninth Session, 2011
20. Statement No. 2	Tenth Session, 2012 (Volume I & II)

(5) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2012-13)-Compliance Audit Observations for the year ended March, 2011.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 14 of 2012-13) (Performance Audit)-Autonomous Bodies for the year ended March, 2011.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- G.S.R. 441(E) in Gazette of India dated 12th June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.
- (ii) G.S.R. 486(E) in Gazette of India dated 21st June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.

(7) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated 23rd April, 2012 under sub-section (3) of Section 642 of the Companies Act, 1956.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-

- (i) S.O.480(E) published in Gazette of India dated 4th March, 2011, enhancing on the basis of the wholesale price index, the value of assets and the value of turnover, by fifty per cent for the purposes of Section 5 of the Competition Act, 2002.
- (ii) S.O.481(E) published in Gazette of India dated 4th March, 2011, exempting the 'Group' exercising less than fifty per cent of voting rights in other enterprise from the provisions of Section 5 of the Competition Act, 2002 for a period of five years.
- S.O.482(E) published in Gazette of India dated 4th March, 2011, exempting an enterprise, whose control, shares, voting rights or

assets are being acquired has assets of the value of not more than Rs. 250 crores or turnover of not more than Rs. 750 crores from the provisions of Section 5 of the Competition Act, 2002 for a period of five years, together with a corrigendum thereto published in Notification No. S.O. 1218(E) dated 27th May, 2011.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Company Secretaries (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 710/1(M)/2 in Gazette of India dated 4th June, 2012 under Section 40 of the Company Secretaries Act, 1980.

(11) A copy of the Cost and Works Accountants (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. CWR(1)/2012 in Gazette of India dated 25th May, 2012 under Section 40 of the Cost and Works Accountants Act, 1959.

3. Report of Committee On Private Members' Bills And Resolutions

Shri Kariya Munda presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

- Sixtieth Report on 'Activities of National Remote Sensing Centre' relating to the Department of Space.
- (2) Sixty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fifth Report (Fifteenth Lok Sabha) on 'Unfruitful Expenditure of Investors Money - SEBI' relating to the Ministry of Finance (Department of Economic Affairs).

- (3) Sixty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirtieth Report (Fifteenth Lok Sabha) on 'Special Economic Zones (SEZs)' relating to the Ministry of Commerce and Industry (Department of Commerce) and Ministry of Finance (Department of Revenue).
- (4) Sixty-third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-eighth Report (Fifteenth Lok Sabha) on 'Non-Lapsable Central Pool of Resources (NLCPR) Scheme' relating to the Ministry of Development of North-Eastern Region (DoNER).

5. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Agriculture on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report of the Committee on 'Demands for Grants' (2012-13) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

6. Report of Standing Committee on Information Technology

Dr. Charles Dias presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on 'The Electronic Delivery of Services Bill, 2011' relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

7. Statements of Standing Committee on Energy

Shri Mulayam Singh Yadav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2011-12):-

- (1) Action Taken by Government on the Recommendations contained in Chapter – I of the Seventeenth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Eleventh Report (Fifteenth Lok Sabha) of the Committee on "Renewable Energy for Rural Applications".
- (2) Action Taken by Government on the Recommendations contained in Chapter – I of the Twentieth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Ninth Report (Fifteenth Lok Sabha) of the Committee on "Funding of Power Projects".
- (3) Action Taken by Government on the Recommendations contained in Chapter – I of the Twenty-first Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Fifteenth Report (Fifteenth Lok Sabha) of the Committee on "Funding of New and Renewable Energy Projects".
- (4) Action Taken by Government on the Recommendations contained in Chapter – I and Chapter - V of the Twenty-second Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Sixteenth Report (Fifteenth Lok Sabha) of the Committee on "Small and Mini Hydel Projects".
- (5) Action Taken by Government on the Recommendations contained in Chapter – I of the Twenty-Fourth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Eighteenth Report (Fifteenth Lok Sabha) of the Committee on "Demands for Grants (2011-12)" pertaining to the Ministry of New and Renewable Energy.

(6) Action Taken by Government on the Recommendations contained in Chapter – I of the Twenty-Fifth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Nineteenth Report (Fifteenth Lok Sabha) of the Committee on "Demands for Grants (2011-12)" pertaining to the Ministry of Power.

8. Report of Standing Committee on External Affairs

Shri Ananth Kumar presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the Recommendations contained in the Fourteenth Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2012-13.

9. Statement of Standing Committee on External Affairs

Shri Ananth Kumar laid on the Table the Statement (Hindi and English versions) showing Action Taken by the Government on the Recommendations contained in the 12th Report (15th Lok Sabha) of the Standing Committee on External Affairs on the replies to the Recommendations contained in the 9th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2011-2012.

10. Report of Standing Committee on Finance

Shri Yashwant Sinha presented the Fifty-ninth Report (Hindi and English versions) on the subject 'Current Economic Situation and Policy Options' of the Standing Committee on Finance (2011–12).

11. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12):-

- (1) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Committee on Demands for Grants (2011-12) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Twenty-third Report on 'The Warehousing Corporations (Amendment) Bill, 2011' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- Thirty-second Report on `Welfare of Glass and Bangle Workers of Firozabad – A Case Study'.
- (2) Thirty-third Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty-Eighth Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Labour and Employment for the year 2012-13.
- (3) Thirty-fourth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twnety-Ninth Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Textiles for the year 2012-13.

13. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2011-12) on Action Taken by the Government on the Recommendations contained in the 9th Report (15th Lok Sabha) on the subject 'Challenges of Under-recoveries of Petroleum Products'.

14. Statements of Standing Committee on Urban Development

Shri Sharad Yadav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Urban Development (2011-12):-

- (1) Statement showing further Action Taken by the Government on the Recommendations contained in the 17th Report(15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the Recommendations contained in their 14th Report(15th Lok Sabha) on Demands for Grants(2011-12) of the Ministry of Urban Development.
- (2) Statement showing further Action Taken by the Government on the Recommendations contained in the 16th Report(15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the Recommendations contained in their 15th Report(15th Lok Sabha) on Demands for Grants(2011-12) of the Ministry of Housing and Urban Poverty Alleviation.

15. Statement of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan laid on the table the Statement (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment showing further Action Taken by the Government on the Recommendations contained in the Twentieth Report of the Standing Committee on Social Justice and Empowerment (2011-12) (Fifteenth Lok Sabha) on Action Taken by the Government on the Recommendations contained in Seventeenth Report (Fifteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2011-12) on Demands for Grants, (2011-12) of the Ministry of Minority Affairs.

16. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francisco Sardinha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Twenty-ninth Report on 'The Regional Centre for Biotechnology Bill, 2011'.
- (2) Two Hundred Thirtieth Report on the 'Steps Taken by various Sectors of the Indian Economy to Control Pollution'.

17. Report of Standing Committee on Home Affairs

Shri Baijayant 'Jay' Panda laid on the Table the One Hundred and Sixtythird Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.

18. Statements by Ministers

(1) The Minister of Law and Justice and Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Minority Affairs. (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

19. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on 28th August, 2012."

The motion was adopted.

20. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Prem Chand Guddu regarding need to undertake development and beautification of Ujjain, Chintaman and Vikramnagar railway stations in Ujjain, Madhya Pradesh.
- (2) Smt. Shruti Choudhry regarding need to convert level crossings as manned level crossings in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.
- (3) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to regularize the services of all the casual announcers of Akashvani in the country.

- (4) Shri K.P. Dhanapalan regarding need to accord classical language status to Malayalam.
- (5) Shri Rayapati Sambasiva Rao regarding need to start work on doubling and electrification of railway line between Guntur-Tenali-Repalle, Pagdipalli-Nalgonda-Nallapadu and electrification of Guntur-Guntakal railway line under South Central Railway.
- (6) Shri Khiladi Lal Bairwa regarding need to provide LPG dealership to Kerosene dealers in the country keeping in view the ongoing drive to make cities kerosene-free.
- (7) Shri Ganesh Singh regarding need to declare right bank canal of Bargi Project in Madhya Pradesh as a National Project.
- (8) Shri Pralhad Joshi regarding need to release the additional funds for payment of compensation to the farmers whose land has been acquired for construction of bye-pass connecting NH 218, NH 63 and NH 4 in Karnataka.
- (9) Shri Pashupati Nath Singh regarding need to ensure minimum wages and other social security benefits to workers employed in works outsourced to various agencies particularly in the coal sector.
- (10) Shri Ram Singh Kaswan regarding need to repair National Highway No. 65, construct a bye-pass on the said National Highway and a flyover on level crossing between Rajgarh and Churu in Churu Parliamentary Constituency, Rajasthan.
- (11) Smt. Jayshreeben Patel regarding need for payment of Royalty to Gujarat on wellhead price of crude oil and to pay the balance amount accrued to the Government of Gujarat due to calculation of royalty on post-discount price of crude oil.
- (12) Dr. (Smt.) Ratna De Nag regarding need to provide financial assistance to the Government of West Bengal to enable the State Government to re-pay the debt.
- (13) Shri Modugula Venugopala Reddy regarding need to provide adequate wages and service benefits to the Grameen Dak Sevaks in the country.

12.10 P.M.

21. Government Bills – Passed

(i) The Chemical Weapons Convention (Amendment) Bill, 2012 as passed by Rajya Sabha

Time Taken: 48 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Srikant Jena on the 13th August, 2012, continued.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as passed by Rajya Sabha, be passed was moved by Shri Srikant Jena.

The motion was adopted and the Bill was passed.

12.12 P.M.

(ii) The All India Institute of Medical Sciences (Amendment) Bill, 2012

Time Taken: 01 Mts.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st August, 2012.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 31, 2012/Bhadra 9, 1934 (Saka)

No. 257

11.00 A.M.

1. Starred Questions

Starred Question No. 285 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 286–304 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopters Limited and the Ministry of Civil Aviation for the year 2012-2013.

(2) A copy of the Aircraft (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 323 in Gazette of India dated 26th November, 2011 under Section 14A of the Indian Aircraft Act, 1934, together with explanatory note.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the First Report (Hindi and English versions) of the National Commission for Scheduled Tribes, New Delhi, for the years 2004-2005 and 2005-2006, under Section (6) of the Article 338A of the Constitution.
 - (ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the First Report of the National Commission for Scheduled Tribes, New Delhi, for the years 2004-2005 and 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the National Commission for Protection of Child Rights (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 517(E) in Gazette of India dated 29th June, 2012 under sub-section (3) of Section 35 of the Commissions for Protection of Child Rights Act, 2005.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Indian Medicine Central Council (Minimum Standard Requirements of Ayurveda Colleges and attached Hospitals) Regulations, 2012 (Hindi and English versions) published in Notification No. 28-15/2011-Ay.(Minimum Standards) in Gazette of India dated 19th July, 2012 under subsection (2) of Section 36 of the Indian Medicine Central Council Act, 1970.

(10) A copy of the Review* (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2010-2011.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

- (i) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Rules, 2012 published in Notification No. G.S.R. 269(E) in Gazette of India dated 30th March, 2012.
- (ii) The Appellate Tribunal for Energy Conservation (Procedure, Form, Fee and Record of Proceedings) Rules, 2012 published in Notification No. G.S.R. 510(E) in Gazette of India dated 28th June, 2012.

(12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 10 of 2012-13) (Performance Audit)-Capacity Expansion in Hydro Power Sector by CPSEs for the year ended March, 2012 under Article 151(1) of the Constitution.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2009-2010 and 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2009-2010 and 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the years 2009-2010 and 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Statement by Minister of Parliamentary Affairs

Shri Pawan Kumar Bansal made a statement regarding Government Business for the week commencing the 3^{rd} September, 2012.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd September, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, September 3, 2012/Bhadra 12, 1934 (Saka)

No. 258

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Kashi Ram Rana, a member of the Ninth to Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question No. 305 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 306–324 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 1431(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2012 making certain amendments in the First Schedule of the Industrial Disputes Act, 1947 under sub-section (1) of Section 40 of the said Act.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Foreign Trade Policy, 2009-2014 (updated as on 5th June, 2012).
- (ii) Handbook of Procedures (Volume I), 2009-2014 (updated as on 5th June, 2012).
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2010-2011.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gramin Jan Kalyan Parishad (Indian Leather Development Programme), Muzaffarpur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gramin Jan Kalyan Parishad (Indian Leather Development Programme), Muzaffarpur, for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012.

(7) A copy each of the following Notifications (Hindi and English versions)issued under Section 18G of the Industries (Development and Regulation) Act,1951:-

- (i) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1780(E) in Gazette of India dated 9th August, 2012.
- (ii) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1781(E) in Gazette of India dated 9th August, 2012.

(8) A copy of the Air Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.R.O. 20 in weekly Gazette of India dated 31st March, 2012 under Section 191A of the Air Force Act, 1950.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- S.O. 2275(E) published in Gazette of India dated 30th September,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 59
 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- S.O. 1192(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (iii) S.O. 933(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building (widening including construction of bypass or realignment), maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.

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- (iv) S.O.2199(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (v) S.O. 1822(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (vi) S.O. 401(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (vii) S.O. 2379(E) published in Gazette of India dated 15th October, 2011, making certain amendments in the Notification No. S.O. 825(E) dated 26th April, 2011.
- (viii) S.O.2176(E) published in Gazette of India dated 22nd September,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 59
 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (ix) S.O.1594(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.
- (x) S.O. 2467(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Mumbai Section) in the State of Gujarat.
- (xi) S.O.2191(E) published in Gazette of India dated 22nd September,
 2011, making certain amendments in the Notification No. S.O.
 622(E) dated 18th April, 2007.

- (xii) S.O.1278(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.
- (xiii) S.O. 1823(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xiv) S.O. 1841(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (xv) S.O. 1068(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xvi) S.O. 1820(E) published in Gazette of India dated 8th August,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8
 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xvii) S.O. 1078(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xviii) S.O. 1837(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xix) S.O. 944(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.

- (xx) S.O. 347(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xxi) S.O. 1817(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxii) S.O. 934(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (xxiii) S.O. 2669(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xxiv) S.O. 1093(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxv) S.O. 258(E) published in Gazette of India dated 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xxvi) S.O. 2560(E) published in Gazette of India dated 13th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8 (Surat Dahisar Section) in the State of Gujarat.

- (xxvii) S.O. 917(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxviii) S.O. 1211(E) published in Gazette of India dated 26th May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11B in the State of Rajasthan.
- (xxix) S.O. 2190(E) published in Gazette of India dated 22nd September,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.
- (xxx) S.O. 1271(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border) in the State of Gujarat.
- (xxxi) S.O. 1827(E) published in Gazette of India dated 8th August,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway Nos. 79 & 79A
 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxii) S.O. 405(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxiii) S.O. 2007(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

- (xxxiv) S.O. 1120(E) published in Gazette of India dated 16th May, 2012, regarding rates of fees to be recovered from the users of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 2272(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of By-passes) in the State of West Bengal.
- (xxxvi) S.O. 2671(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (xxxvii) S.O. 2955(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (xxxviii) S.O. 724(E) published in Gazette of India dated 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57A (Bypass Section joining Indo-Nepal Border) in the State of Bihar.
- (xxxix) S.O. 1284(E) published in Gazette of India dated 14th June, 2012, authorising the District Land Acquisition Officer, Gumla, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 78 & 23 in the State of Jharkhand.
- (xl) S.O. 987(E) published in Gazette of India dated 4th May, 2011, authorising the Special Land Acquisition Officer, Cooch Behar, West Bengal as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

- (xli) S.O. 356(E) published in Gazette of India dated 14th February,
 2011, making certain amendments in the Notification No. S.O. 1165(E) dated 5th May, 2009.
- (xlii) S.O. 639(E) published in Gazette of India dated 28th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (xliii) S.O. 1924(E) published in Gazette of India dated 19th August, 2011, authorising the District Land Acquisition Officer, Giridih, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.
- (xliv) S.O. 797(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (xlv) S.O. 2856(E) published in Gazette of India dated 29th November,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (xlvi) S.O. 2363(E) published in Gazette of India dated 14th October,
 2011, regarding rates of fees to be recovered from the users of
 National Highway No. 31 (Mainaguri to Dhupguri) in the State of
 West Bengal.
- (xlvii) S.O. 1777(E) published in Gazette of India dated 1st August,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 31
 (Khagaria-Purnea Section) in the State of Bihar.
- (xlviii) S.O. 1853(E) published in Gazette of India dated 10th August,
 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of Bihar.

- (xlix) S.O. 1980(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Indra Section) in the State of Jharkhand.
- S.O. 2727(E) published in Gazette of India dated 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- S.O. 337(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.
- (lii) S.O. 338(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1223(E) dated 25th May, 2010.
- (liii) S.O. 339(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 2217(E) dated 10th September, 2010.
- (liv) S.O. 1972(E) published in Gazette of India dated 25th August, 2011, containing corrigendum to the Notification No. S.O. 2077(E) dated 26th August, 2010.
- (Iv) S.O. 2001(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Ivi) S.O. 1993(E) published in Gazette of India dated 27th August,
 2011, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 80
 (Mokama-Munger Section) in the State of Bihar.

- (Ivii) S.O. 2767(E) published in Gazette of India dated 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Iviii) S.O. 2658(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lix) S.O. 1207(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ramgarh Bypass) in the State of Jharkhand.
- (Ix) S.O. 1282(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (Ixi) S.O. 362(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.
- (Ixii) S.O. 2897(E) published in Gazette of India dated 6th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.
- (Ixiii) S.O. 358(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (Ixiv) S.O. 1985(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 in the State of Bihar.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha communicating to the Lok Sabha that as a result of completion of election process to fill up the remaining one vacancy in the Committee for Welfare of Other Backward Classes (OBC), Shri Ashk Ali Tak, Member, Rajya Sabha has been duly elected to be a member of the Committee.

6. Financial Committees (2011-12) – A Review

Secretary-General laid on the Table a copy each in Hindi and English version of the "Financial Committees (2011-12) – A Review".

7. Report on the participation of Indian Parliamentary Delegation at the 125th assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 125th Assembly of the Inter-Parliamentary Union held at Bern (Switzerland) from 16 to 19 October, 2011.

8. Statement by Minister

The Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 164th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping.

9. Government Bill – Introduced

The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Shri Narayan Singh Amlabe regarding need to impress upon the Government of Madhya Pradesh to fill up the vacant posts of doctors and specialists in district hospital, Rajgarh in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- (2) Shri Gopal Singh Sekhawat regarding need to intensify patrolling and strengthen vigilance around Tiger Reserves in the country.
- (3) Smt. Shruti Choudhry regarding need to take up construction work and widening of rural roads and strengthening its infrastructure under Pradhan Mantri Gram Sadak Yojana in Bhiwani-Mahendragarh Parliamentry Constituency, Haryana.
- (4) Shri P. T. Thomas regarding need to establish a centre for Malayalam learning in Jawaharlal Nehru University and Delhi University.
- (5) Dr. Bhola Singh regarding need to supply petroleum coke to local industrial units from Barauni Petroleum Refinery, Bihar on priority basis.
- (6) Dr. Mahendrasinh P. Chauhan regarding need to accord necessary approval for raising the height of Narmada dam in Gujarat.
- (7) Shri Arjun Ram Meghwal regarding need to provide a special package to State Governments for welfare of sanitation workers in the country.
- (8) Dr. Kirit P. Solanki regarding need to exempt Gujarat Safai Kamdar Vikas Nigam from paying income-tax.
- (9) Shri Pakuri Lal regarding need to improve healthcare facilities in district hospitals of Robertsganj Parliamentary Constituency, Uttar Pradesh.
- (10) Dr. Shafiqur Rahman Barq regarding need to review status of implementation of follow up action on the recommendations of various committees constituted to report on social, economic and educational status of the Muslim Community of the country.
- (11) Shri Dinesh Chandra Yadav regarding need to construct additional platforms at Saharsa Railway Junction and increase the height of platforms in Saharsa, Manasi and Khagaria-Hasanpur Road-Samastipur junctions in Bihar.

- (12) Dr. Ratna De Nag regarding need to undertake repair and maintenance of National Highways in West Bengal.
- (13) Shri Modugula Venugopala Reddy regarding need to address the problem of farmers whose land have been acquired by cement companies in Guntur district of Andhra Pradesh.
- (14) Shri Prabodh Panda regarding need to speed up the work of Subarnarekha Barrage Project.
- (15) Shri Raju Shetti regarding need to stop recovery of debt from the farmers of Hatkanangle Parliamentary Constituency, Maharashtra by Kholhapur District Central Co-operative Bank.

12.03 P.M.

11. Government Bills – Passed

(i) The North-Eastern Areas (Reorganisation) Amendment Bill, 2011

Time Taken: 04 Mts.

The motion for consideration of the Bill was moved by Shri Mullappally Ramachandran on behalf of Shri Sushil Kumar Shinde.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended was moved by Shri Mullappally Ramachandran.

The motion was adopted and the Bill, as amended, was passed.

12.07 P.M.

(ii) The Protection of Women Against Sexual Harassment at Work Place Bill, 2010

Time Taken: 16 Mts.

The motion for consideration of the Bill was moved by Smt. Krishna Tirath.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended. Clause 3 was adopted, as amended. Clause 4 was adopted as amended. Clause 5 was adopted. Clause 6 was adopted, as amended. Clause 7 was adopted, as amended. Clause 8 was adopted. Clause 9 was adopted, as amended. Clause 10 was adopted, as amended. Clause 11 was adopted, as amended. Clause 12 was adopted, as amended. *Clause 13 was adopted, as amended. *Clause 14 was adopted, as amended. *Clause 15 was adopted, as amended. *Clause 16 was adopted. *Clause 17 was adopted. *Clause 18 was adopted, as amended. *Clause 19 was adopted, as amended. *Clause 20 was adopted, as amended.

Smt. Krishna Tirath moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Protection of Women Against Sexual Harassment at Work Place Bill, 2010 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 23A was adopted.

Clause 23A was also adopted.

Clauses 24 to 27 were adopted.

Clause 28 was adopted, as amended.

Clause 29 was adopted.

Clause 1 was adopted, as amended.

*The Enacting Formula was adopted, as amended.

*The Preamble and the Long Title were also adopted.

*The motion that the Bill be passed, as amended, was moved by Smt. Krishna Tirath.

*The motion was adopted and the Bill, as amended, was passed.

12.17 Р.М.

(iii) The National Highways Authority of India (Amendment) Bill, 2011

Time Taken: 3 Mts.

The motion for consideration of the Bill was moved by Dr. C.P. Joshi.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended was moved by Dr. C.P. Joshi.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th September, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, September 4, 2012/Bhadra 13, 1934 (Saka)

No. 259

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 325–344 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3681–3910 would be printed in the Official Report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Arms (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated 24th July, 2012 under sub-section (3) of Section 44 of the Arms Act, 1959.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 8 of 2012-13)-Compliance Audit Observations for the year ended March, 2011 under Article 151(1) of the Constitution.

 (3) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2009-2010.

- (ii) A copy of the Audited Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2009-2010.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2010-2011.
- (iv) A copy of the Audit Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2010-2011.
- (v) Statement regarding Review (Hindi and English versions) by the Government of the working of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the years 2009-2010 & 2010-2011.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 150 in Gazette of India dated 23rd June, 2012 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(6) A copy of the Notification No. S.O. 1855(E) (Hindi and English versions) published in Gazette of India dated 17th August, 2012, making certain amendments in the Notification No. S.O. 2363(E) dated 30th September, 2010 under Section 3 of the Essential Commodities Act, 1955.

(7) A copy of the Multi-State Co-operative Societies (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 447(E) in Gazette of India dated 15th June, 2012 under sub-section (3) of Section 124 of the Multi-State Cooperative Societies Act, 2002.

(8) A copy of the National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. DEL:NDDB-01/12 in Gazette of India dated 28th June, 2012 under Section 50 of the National Dairy Development Board Act, 1987.

(9) A copy each of the following Notifications (Hindi and English versions) issued under Sections 11 and 15 of the National Investigation Agency Act, 2008:-

- S.O. 1720(E) published in Gazette of India dated 30th July, 2012, regarding appointment of Special Public Prosecutor(s) under Section 15 of the National Investigation Agency Act, 2008.
- (ii) S.O. 1583(E) to S.O. 1591(E) published in Gazette of India dated 16th July, 2012, regarding appointment of 'Judges', mentioned therein, to preside over the Special Courts under the National Investigation Agency Act, 2008.
- (iii) S.O. 1545(E) to S.O. 1556(E) published in Gazette of India dated 11th July, 2012, regarding appointment of Special Public Prosecutor(s), mentioned therein, under the National Investigation Agency Act, 2008.

(10) A copy of the Ministry of Home Affairs, National Investigation Agency (Group 'A'and 'B' Posts) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 502(E) in Gazette of India dated 26th June, 2012 under Article 309 of the Constitution.

3. Statement of Estimates Committee

Shri Francisco Sardinha laid on the Table statement (Hindi and English versions) of Action Taken by Government on the Recommendations contained in the Twelfth Action Taken Report of Committee on Estimates (Fifteenth Lok Sabha) on 'Sports-Policy, Infrastructure and Training Facilities' pertaining to the Ministry of Youth Affairs & Sports (Department of Sports).

4. Reports of Committee on Government Assurances

Rajkumari Ratna Singh presented the following Reports (Hindi and English versions):-

- Twenty-second Report on review of pending assurances pertaining to the Ministries of Steel, Micro, Small & Medium Enterprises and Panchayati Raj.
- (2) Twenty-third and Twenty-fourth Reports on requests for dropping of assurances.
- (3) Twenty-fifth Report on review of pending assurances pertaining to the Department of Atomic Energy.

5. Report of Committee on Empowerment of Women

Smt. Chandresh Kumari presented the Sixteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the Recommendations contained in the Eighth Report on the subject 'Working Conditions of Anganwadi Workers'.

6. Statement of Committee on Empowerment of Women

Smt. Chandresh Kumari laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations contained in Chapter-I of the Thirteenth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Women Victims of HIV/AIDS'.

7. Statements by Ministers

(1) The Minister of State in the Ministry of Agriculture, Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Agriculture and Minister of Food Processing Industries made a statement regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Agriculture on 'Development of Abiotic Stress Resistant Crop Varieties and Dissemination of Production Enhancing Technologies – Review of R & D and Extension Efforts in the Country', pertaining to the Department of Agriculture Research and Education, Ministry of Agriculture.

(2) The Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food and Public Distribution made a statement regarding the status of implementation of the recommendations contained in the 16th and 21st Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

12.05 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Dr. Manda Jagannath regarding need to sanction a new railway line between Gadwal and Macherla in Andhra Pradesh.
- (2) Shri M.K. Raghavan regarding need to enhance the Minimum Support Price of copra and restrict the import of palm oil in the country.
- (3) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to continue operation of Cyclone Warning Centre at Visakhapatnam, Andhra Pradesh.
- (4) Shri Sajjan Singh Verma regarding need to provide insurance cover to the youth falling victim to road accidents.
- (5) Smt. Santosh Chowdhary regarding need to permit canal based water supply scheme in Hoshiarpur, Punjab.
- (6) Dr. Sanjay Sinh regarding need to monitor utilization of funds incurred on development of Bijethua Mahabiran Dham in Sultanpur parliamentary constituency, Uttar Pradesh.

- (7) Shri Vilas B. Muttemwar regarding need to establish an Indian Institute of Information Technology at Nagpur, Maharashtra.
- (8) Shri Bhoopendra Singh regarding need to mitigate the sufferings of people residing in the vicinity of Bharat Oman Refineries Limited, Bina (Madhya Pradesh).
- (9) Shri Ganesh Singh regarding need to rollback the increase in prices of fertilizers, extend adequate agriculture subsidy and loan at zero percent interest to farmers in the country.
- (10) Shri Ravindra Kumar Pandey regarding need to take suitable measures to open Indian Statistical Institute at Giridih, Jharkhand.
- (11) Shri Rakesh Sachan regarding need to provide subsidy on fertilizers to farmers in the country.
- (12) Shri Gorakh Prasad Jaiswal regarding need to provide electricity connections under Rajiv Gandhi Gramin Vidyutikaran Yojana in villages of Deoria parliamentary constituency, Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to speed up the work of revival and establishment of Nalanda University in Bihar.
- (14) Shri R. Thamaraiselvan regarding need to construct rail over bridges on level crossings in Dharmapuri parliamentary constituency, Tamil Nadu.
- (15) Shri M.B. Rajesh regarding need to expedite gauge conversion of Palakkad-Pollachi railway line.
- (16) Shri Arjun Charan Sethi regarding need to expedite shifting and construction of Kendriya Vidyalaya at it's location in Bhadrak district, Odisha.
- (17) Shri Gajanan D. Babar regarding need to implement the recommendations of M.S. Swaminathan Commission on Agriculture and take suitable measures for the welfare of the farmers.
- (18) Dr. Raghuvansh Prasad Singh regarding need to ensure safety and security of ancient manuscripts, coins and others objects of

archaeological importance housed in Gopal Naryan Library in village Bharatpura, Patna (Bihar).

(19) Shri Prem Das Rai regarding need to provide financial assistance to Sikkim to become first fully organic farming State.

12.06 P.M.

9. Government Bill – Passed

Time Taken: 03 Mts.

The National Institute of Mental Health and Neuro-Sciences, Bangalore Bill, 2012 as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri S. Gandhiselvan on behalf of Shri Ghulam Nabi Azad.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as passed by Rajya Sabha, be passed was moved by Shri S. Gandhiselvan.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th September, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, September 5, 2012/Bhadra 14, 1934 (Saka)

No. 260

11.00 A.M.

1. Felicitation by Speaker

The Speaker on behalf of the House congratulated Shri Girisha Hosanagara Nagarajegowda for winning the silver medal at the Paralympic Games, 2012 in London.

> (Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 345–364 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3911–4140 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Right to Information Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 603(E) in Gazette of India dated 31st July, 2012 under sub-section (1) of Section 29 of the Right to Information Act, 2005.

- (4) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.
 - Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2012-2013.
 - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.
 - Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy, for the year 2012-2013.

(5) A copy of the Atomic Energy (Radiation Processing of Food and Allied Products) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated 30th June, 2012 under sub-section (4) of Section 30 of the Atomic Energy Act, 1962.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2010-2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Indian Institute of Information Technology and Management, Gwalior, for the year 2010-2011.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Indian Institute of Information Technology and Management, Gwalior, for the year 2010-2011.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2010-2011, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2010-

2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2010-2011.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Patna, for the year 2010-2011.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2010-2011.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2010-2011.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2009-2010.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha

Mission, Bhubaneswar, for the year 2009-2010.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2010-2011.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2010-2011.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2008-2009, together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2010-2011.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2010-2011, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Lucknow, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Lucknow, for the year 2010-2011.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2009-2010.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2009-2010.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2010-2011.

- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2009-2010.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2010-2011.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-

- (i) The All India Council for Technical Education (Establishment of Mechanism for Grievance Redressal) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/2012 in Gazette of India dated 7th June, 2012.
- (ii) The AICTE (Information for Maintenance of Standards and Conduct of Inspection of Technical Entities of Universities) Regulations, 2012 published in Notification No. F. No. S.O.37-3/Legal/2012 in Gazette of India dated 25th June, 2012.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2010-2011, together with Audit Report thereon.

- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2009-2010.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Education Mission Society, Aizawl, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Education Mission Society, Aizawl, for the year 2009-2010.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Implementation Society U.T. of Dadra and Nagar Haveli, Silvassa, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Implementation Society U.T. of Dadra and Nagar Haveli, Silvassa, for the year 2010-2011.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2009-2010.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyana Karnataka, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyana Karnataka, Bangalore, for the year 2010-2011.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2010-2011.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan U.T. Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan U.T. Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2010-2011, together with Audit Report thereon.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2010-2011.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the

Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Madhya Pradesh, Bhopal, for the year 2010-2011.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2010-2011.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

(85) A copy of Notification No. S.O. 1510(E) (Hindi and English versions) published in Gazette of India dated 6th July, 2012, regarding extension of supersession of the National Council for Teacher Education for a further period of six months with effect from 7th July, 2012, issued under sub-section (1) of Section 30 of the National Council for Teacher Education Act, 1993.

(86) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-

- (i) The University Grants Commission (Affiliation of Colleges by Universities (1st Amendment) Regulations, 2012 published in Notification No. F. No. 1-7/2007(CPP-1/C) in Gazette of India dated 26th March, 2012.
- (ii) The UGC (Affiliation of Colleges by Universities) Regulations, 2009 published in Notification No. 8 in weekly Gazette of India dated 26th February, 2010.

- (87) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2011-2012 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.

(89) A copy of the Notification No. G.S.R. 616(E) (Hindi and English versions) published in Gazette of India dated 6th August, 2012, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Hexamine originating in, or exported from, Saudi Arab and Russia upto and inclusive of 24th July, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

- (90) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2011-2012, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2011-2012.

(91) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/07/13546 in Gazette of India dated 20th June, 2012.
- (ii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/03/5290 in Gazette of India dated 2nd May, 2012.

- (iii) The Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/04/11262 in Gazette of India dated 21st May, 2012.
- (iv) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2011-12/40/7335 in Gazette of India dated 29th March, 2012.

(92) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002:-

- (i) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) Rules, 2011 published in Notification No. G.S.R. 276(E) in Gazette of India dated 31st March, 2011.
- (ii) The Security Interest (Enforcement) (Amendment) Rules, 2012 published in Notification No. S.O. 1578(E) in Gazette of India dated 13th July, 2012.

(93) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- G.S.R.546(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (ii) G.S.R.498(E) published in Gazette of India dated 22nd June, 2012 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (iii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2012 published in Notification No. G.S.R. 592(E) in Gazette of India dated 26th July, 2012, together with an explanatory memorandum.
- (iv) S.O.1836(E) published in Gazette of India dated 14th August,
 2012 together with an explanatory memorandum making certain

amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.

(v) S.O.1851(E) published in Gazette of India dated 16th August, 2012 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods.

(94) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- G.S.R.620(E) published in Gazette of India dated 7th August, 2012 together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- G.S.R.621(E) published in Gazette of India dated 7th August, 2012 together with an explanatory memorandum making certain amendments in Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (iii) The Service Tax (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 622(E) in Gazette of India dated 7th August, 2012, together with an explanatory memorandum.

(95) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2011-2012.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(96) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2012-2013.

(97) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2012 together with Auditor's Report thereon:-

- (i) Baroda Uttar Pradesh Gramin Bank, Raebareli
- (ii) Kshetriya Kisan Gramin Bank, Mainpuri
- (iii) Purvanchal Gramin Bank, Gorakhpur
- (iv) Haryana Gramin Bank, Rohtak
- (v) Neelachal Gramya Bank, Bhubaneswar
- (vi) Baroda Gujarat Gramin Bank, Bharuch
- (vii) Narmada Malwa Gramin Bank, Indore
- (viii) Shreyas Gramin Bank, Aligarh
- (ix) Wainganga Krishna Gramin Bank, Solapur
- (x) Prathama Bank, Moradabad
- (xi) Surguja Kshetriya Gramin Bank, Surguja
- (xii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
- (xiii) Nagaland Rural Bank, Kohima
- (xiv) Ellaquai Dehati Bank, Srinagar
- (xv) Uttar Bihar Gramin Bank, Mujaffarpur
- (xvi) Kalinga Gramya Bank, Cuttack
- (xvii) Andhra Pragathi Grameena Bank, Kadapa

(98) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Hyderabad, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2011-2012, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act,

1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(99) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Central Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Dena Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Indian Overseas Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year2011-2012, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Baroda for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

- (x) Report on the working and activities of the Canara Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Andhra Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.
- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

(100) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- The Vidisha Bhopal Regional Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Praka/Karmik/00140/2011-12 in Gazette of India dated 10th August, 2011.
- (ii) The Himachal Grameen Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 300 in Gazette of India dated 15th November, 2010.
- (iii) The Manipur Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. MRB/RRB-Act/1/2011-12/306 in Gazette of India dated 2nd July, 2011.
- (iv) The Nagaland Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. NRB/28/HO/12/854 in Gazette of India dated 6th November, 2010.
- (v) The Baroda Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. B.R.G.B./H.O./2010-11/Maa.Sa.Pra./7381 in Gazette of India dated 14th February, 2011.
- (vi) The Haryana Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HGB/HRD/2010/5250 in Gazette of India dated 13th September, 2010.
- (vii) The Satpura Narmada Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 280 in Gazette of India dated 30th October, 2010.
- (viii) The Sutlej Gramin Bathinda (Punjab) Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. RRB/HO/Staff/2011/769 in Gazette of India dated 7th May, 2011.
- (ix) The Bangiya Gramin Vikash Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 303 in Gazette of India dated 15th November, 2010.

- (x) The Kashi Gomti, Samyut Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. K.G.S.G.B./HQ/Pers./468/2011 in Gazette of India dated 24th May, 2011.
- (xi) The Vananchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. HQ/Per./679/2010-11 in Gazette of India dated 4th April, 2011.
- (xii) The J&K Grameen Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. 293 in Gazette of India dated 6th November, 2010.
- (xiii) The Meghalaya Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 302 in Gazette of India dated 15th November, 2010.
- (xiv) The Kalinga Gramya Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 306 in Gazette of India dated 19th November, 2010.
- (xv) The Krishna Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Item No. 20 in Gazette of India dated 16th May, 2011.
- (xvi) The Chhattisgarh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Staff/610/2010-11 in Gazette of India dated 17th March, 2011.
- (101) Sixteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.

(102) A copy of the Notification No. S.O. 1605(E) (Hindi and English versions) published in Gazette of India dated 18th July, 2012, notifying M/s Sun Pharmaceutical Industries Limited, Acme Plaza, Adheri Kurla Road, Andheri (East), Mumbai-400 059 to import morphine, codeine, the baine and their salts for use in manufacture of products to be exported, after following the procedure under rule 55 of the Narcotic Drugs and Psychotropic Substances Act, 1985 under Section 77 of the said Act, together with an explanatory memorandum.

(103) A copy of the Notification No. F. No. SMD/450 (Hindi and English versions) published in Gazette of India dated 25th June, 2012, making certain amendments to the Regulations of the Subsidiary Banks General Regulation, 1959 under sub-section (4) of Section 63 of the State Bank of India (Subsidiary Banks) Act, 1959, together with an explanatory memorandum.

(104) A copy of the Income-tax (Dispute Resolution Panel) (First Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 1967(E) in Gazette of India dated 24th August, 2012, under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

(105) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Transfer or Issue of Security by a person Resident outside India) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R.606(E) in Gazette of India dated 3rd August, 2012.
- (ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2012 published in Notification No. G.S.R.607(E) in Gazette of India dated 3rd August, 2012.
- (iii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2012 published in Notification No. G.S.R.608(E) in Gazette of India dated 3rd August, 2012.
- (iv) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2012 published in Notification No. G.S.R.609(E) in Gazette of India dated 3rd August, 2012.
- (v) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2012 published in Notification No. G.S.R.610(E) in Gazette of India dated 3rd August, 2012.

- (106) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2011-2012, alongwith Accounts.
- (107) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2011-2012.

(108) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2012-2013.

(109) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2012-2013.

(110) A copy of the Memorandum of Understanding (Hindi and English ITI Limited versions) between the and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th September, 2012, Rajya Sabha agreed without any amendment to the All-India Institute of Medical Sciences (Amendment) Bill, 2012, passed by the Lok Sabha on the 30th August, 2012.

5. Report of Committee on Absence of Members from the sittings of the House

Dr. (Smt.) Ratna De (Nag) presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the following:-

- (1) Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations/Observations contained in the Ninth Report (15th Lok Sabha) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited'.
- (2) Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations/Observations contained in the Fifteenth Report (15th Lok Sabha) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited'.

7. Study Tour Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the following:-

- (1) Study Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Kolkata, Guwahati, Agartala and Itanagar during February, 2011.
- (2) Study Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Jodhpur, Mumbai, Diu and Ahmedabad during November, 2011.

8. Report of Committee on Empowerment of Women

Shrimati Chandresh Kumari presented the Seventeenth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the Recommendations contained in the Twelfth Report on the subject 'Working of National Commission for Women and State Commissions for Women'.

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of Coal laid a statement regarding the status of implementation of the recommendations contained in the 4th, 8th, 13th, 16th and 21st Reports of the Standing Committee on Coal and Steel on Demands for Grants (2010-11 and 2011-12), pertaining to the Ministry of Coal.
- (3) The Minister of State in the Ministry of Communications and Information Technology laid a statement(Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Information Technology on Demands for Grants (2012-13), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology.
- (4) The Minister of State in the Ministry of Planning, Science and Technology and Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 223rd Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.

12.06 P.M.

10. Government Bill – Withdrawn

The Securities and Exchange Board of India (Amendment) Bill, 2009.

12.07 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Shri Rayapati Sambasiva Rao regarding need to re-align National Highway No. 5 by acquisition of land on western side of Kaza village in Guntur Parliamentary Constituency, Andhra Pradesh.
- (2) Shri P. Balram Naik regarding need to resolve the issue of seniority of Direct Recruit and Promotee Section Officers of Central Secretariat Service.
- (3) Shri Jayawant G. Awale regarding need to take effective measures to ban child labour in the country.
- (4) Shri Datta R. Meghe regarding need to formulate a plan to tackle drought situation in Maharashtra.
- (5) Shri Rajaiah Siricilla regarding need to augment railway services and facilities in Warangal parliamentary constituency, Andhra Pradesh.
- (6) Rajkumari Ratna Singh regarding need to ensure timely release of Backward Regions Grant Fund in Partapgarh parliamentary constituency, Uttar Pradesh.
- (7) Dr. Nirmal Khatri regarding need to undertake electrification of all villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Faizabad and Barabanki districts of Uttar Pradesh.
- (8) Shri Dushyant Singh regarding need to review the opium policy and take measures for the welfare of opium farmers.
- (9) Smt. Jyoti Dhurve regarding need to make adequate provisions of underpass and service roads on National Highway No. 69 between Betul and Nagpur.
- (10) Km. Saroj Pandey regarding need to include Chhattisgarhi language in the Eighth Schedule to the Constitution.

- (11) Shri Premdas Katheria regarding need to provide the details of fertilizers produced and supplied to the districts of Uttar Pradesh during 2010-11 and 2011-2012.
- (12) Shri Gorakh Nath Pandey regarding need to construct flyovers while undertaking expansion of National Highway No. 2 from four lane to six lanes in Bhadohi parliamentary constituency, Uttar Pradesh.
- (13) Shri Sushil Kumar Singh regarding need to give environmental clearance to construct sluice gate in North Koel Irrigation Project in Bihar.
- (14) Shri A.K.S. Vijayan regarding need to ensure proper utilization of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Tamil Nadu.
- (15) Shri P. Karunakaran regarding need to provide financial assistance to Government of Kerala for providing relief to the persons affected due to the use of Endosulfan pesticide in the State.
- (16) Shri M. Anandan regarding need to construct a railway over bridge at Kandamangalam Railway level crossing in Villupuram parliamentary constituency, Tamil Nadu.
- (17) Dr. Tarun Mandal regarding need to make provision for free entry of daily morning walkers in A.J.C. Indian Botanical Garden at Howrah, West Bengal.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th September, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, September 6, 2012/Bhadra 15, 1934 (Saka)

No. 261

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the tragic incident of fire at a private cracker factory in Sivakasi, Tamil Nadu on 5.09.2012 causing death of about 38 persons and injuries to 49 others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 365 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12 Noon).

Replies to Starred Question Nos. 366–384 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Public Procurement Policy for Micro and Small Enterprises
 (MSEs) Order, 2012 (Hindi and English versions) published in Notification No.
 S.O. 581(E) in Gazette of India dated 26th March, 2012 issued under Section
 11 of the Micro, Small and Medium Enterprises Development Act, 2006.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2010-2011, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2009-2010 and 2010-

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2011 within the stipulated period of nine months after the close of the respective accounting years.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the RITES Limited and the Ministry of Railways for the year 2012-2013.

(10) A copy of the Chartered Accountants (Amendment) Regulations, 2012
 (Hindi and English versions) published in Notification No. F. No. 1CA(7)/145/
 2012 in Gazette of India dated 1st August, 2012 under Section 30B of the
 Chartered Accountants Act, 1949.

(11) A copy of the Limited Liability Partnership (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 430(E) in Gazette of India dated 5th June, 2012, under Section 79 of the Limited Liability Partnership Act, 2008 containing corrigendum thereto published in Notification No. G.S.R 485(E) dated 21st June, 2012.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 67 of the Limited Liability Partnership Act, 2008:-

- (i) Draft Notification No. F. No. 1/1/2011-CL-V specifying the provisions of sub-section (1) of Section 637 of the Companies Act, 1956 shall be extended to the Limited Liability Partnerships.
- (ii) Draft Notification No. F. No. 1/1/2011-CL-V delegating to the Regional Directors at Mumbai, Nodia, Kolkata, Chennai, Ahmedabad and Hyderabad, the powers and functions of the Central Government under Section 39 of the said Act.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2011 published in Notification No. G.S.R. 748(E) in Gazette of India dated 5th October, 2011.
- (ii) The Companies (Director Identification Number) Amendment Rules, 2012 published in Notification No. G.S.R. 395(E) in Gazette of India dated 28th May, 2012.

- (iii) The Companies Director Identification Number (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 429(E) in Gazette of India dated 5th June, 2012.
- (iv) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2012 published in Notification No. G.S.R.
 411(E) in Gazette of India dated 31st May, 2012.
- (v) The Company Law Board (Fees on Application and Petitions) (Amendment) Rules, 2012 published in Notification No. G.S.R.
 547(E) in Gazette of India dated 10th July, 2012.
- (vi) The Companies (Central Government's) General Rules and Forms
 (Amendment) Rules, 2012 published in Notification No. G.S.R.
 548(E) in Gazette of India dated 10th July, 2012.
- (vii) The Companies (Central Government's) General Rules and Forms
 (Fourth Amendment) Rules, 2012 published in Notification No.
 G.S.R. 577(E) in Gazette of India dated 19th July, 2012.
- (viii) The Companies (Central Government's) General Rules and Forms
 (Fifth Amendment) Rules, 2012 published in Notification No.
 G.S.R. 588(E) in Gazette of India dated 26th July, 2012.
- (ix) The Companies (Accounting Standards) (Amendment) Rules,
 2011 published in Notification No. G.S.R. 179(E) in Gazette of India dated 3rd March, 2011.
- (x) G.S.R. 650(E) published in Gazette of India dated 30th August,
 2011, inserting certain accounting standards in the Notification
 No. G.S.R. 179(E) dated 3rd March, 2011.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Notification No. S.O.733(E) (Hindi and English versions) published in Gazette of India dated 4th April, 2012, appointing the Assistant Commissioner of Income-tax, Guwahati, as the prescribed authority of the purposes of clause (a) of sub-section (1A) of Section 108 of the Companies Act, 1956 issued under rule 5A of the Companies (Central Government's) General Rules and Forms, 1956.

(16) A copy of the Notification No. G.S.R.298(E) (Hindi and English versions) published in Gazette of India dated 17th April, 2012, making certain amendments in the Schedule XIV of the Companies Act, 1956 issued under sub-section (1) of Section 641 of the said Act.

(17) A copy each of the following Notifications (Hindi and English versions) issued under Section 637 of the Companies Act, 1956:-

- S.O.1538(E) published in Gazette of India dated 10th July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Companies, subject to certain conditions.
- S.O.1539(E) published in Gazette of India dated 10th July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Directors, , subject to certain conditions.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd September, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Shri P.R. Rajan from Rajya Sabha and also communicated the name of Dr. T.N. Seema, Member of Rajya Sabha who had been duly elected to the Said Committee.
- (ii) That at its sitting held on the 5th September, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum in the vacancy caused by the retirement of Prof. P.J. Kurien from Rajya Sabha and also communicated the name of Shri Ananda Bhaskar Rapolu, Member of Rajya Sabha who had been duly elected to the said Committee.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Shatrughan Sinha	8.08.2012 to 25.08.2012
(2)	Shri D. Venugopal	9.08.2012 to 7.09.2012
(3)	Shri Madhu Kora	8.08.2012 to 7.09.2012
(4)	Shri Dilip Singh Judev	8.08.2012 to 29.08.2012
(5)	Shri Y.S. Jagan Mohan Reddy	10.05.2012 to 22.5.2012 and 8.08.2012 to 7.09.2012
(6)	Shri Subrata Bakshi	8.08.2012 to 2.09.2012

7. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Tenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

8. Statements by Ministers

- (1) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 228th Report of the Standing Committee on Industry on `Revival and Restructuring of Cement Corporation of India Ltd. (CCI)', pertaining to the Ministry of Heavy Industries and Public Enterprises.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Railways on Demands for Grants (2012-13), pertaining to the Ministry of Railways.

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9. Government Bill – Introduced

The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012

12.04 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Dr. Charles Dias regarding need to ban the import of coconut products in the country.
- (2) Smt. Chandresh Kumari regarding need to look into the problems of migrants/refugees coming from Pakistan to India.
- (3) Shri Satpal Maharaj regarding need to take urgent measures to check erosion of land and to provide funds for maintenance of watershed projects in hill states particularly in Uttarakhand.
- (4) Shri Hamdullah Sayeed regarding need to lift ban on transportation of construction material from Mangalore port to Lakshadweep.
- (5) Shri Kodikunnil Suresh regarding need to set up a chair in the name of Mahatma Ayyankali, the great social reformer at the Central University, Kasargod, Kerala.
- (6) Shri S.S. Ramasubbu regarding need to create a new Tirunelveli Railway Division with Tirunelveli as its headquarters.
- (7) Shri Jai Prakash Agarwal regarding need to set up adequate number of schools with class I to class XII in the country.
- (8) Shri Naranbhai Kachhadia regarding need to augment railway services and improve passenger facilities in Amreli parliamentary constituency, Gujarat.
- (9) Smt. Rama Devi regarding need to constitute a committee to ensure compliance of guidelines for issuance of BPL card to eligible persons particularly in Sheohar parliamentary constituency, Bihar.
- (10) Shri Nishikant Dubey regarding need to include Pakur, Dumka and Deoghar districts of Jharkhand under Integrated Action Plan and provide all facilities under the Action plan in these districts.

- (11) Smt. Yashodhara Raje Scindia regarding need to approve de-notification of boundaries of Son Chiraiya Sanctuary as proposed by the Government of Madhya Pradesh and de-notify the area under the Sanctuary.
- (12) Shri Haribhau Madhav Jawale regarding need to make singing of national anthem daily obligatory in all primary, secondary and higher educational institutions in the country.
- (13) Shri Mithilesh Kumar regarding need to stop levy of toll tax on certain National Highways and bridges in Uttar Pradesh.
- (14) Shri Kapil Muni Karwariya regarding need to develop religious places around Allahabad as tourist spots keeping in view the Kumbha Mela to be held in Allahabad in 2013.
- (15) Shri Purnmasi Ram regarding need to rehabilitate families displaced due to erosion of village land caused by river Gandak in Gopalganj parliamentary constituency, Bihar.
- (16) Shri P.R. Natarajan regarding need to release funds under Post Matric Scholarship scheme to facilitate eligible students at the time of admission to higher educational institutions.
- (17) Shri Bhartruhari Mahtab regarding need to provide additional opening at Major bridge No. 559 on Cuttack-Barang Section in East Coast Railway Zone.
- (18) Shri Bhausaheb Wakchaure regarding need to provide a financial package for providing relief, drinking water and augmentation of employment guarantee scheme in drought-hit areas of Maharashtra.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th September, 2012.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, September 7, 2012/Bhadra 16, 1934 (Saka)

No. 262

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 385–404 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4371–4600 would be printed in the Official Report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Clinical Establishments (Central Government) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 387(E) in Gazette of India dated 25th May, 2012 under Section 53 of the Clinical Establishments (Registration and Regulation) Act, 2010.

(2) A copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazette of India dated 17th July, 2012 under Section 38 of the Drugs and Cosmetics Act, 1940.

(3) A copy of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 6th September, 2012 under sub-section (3) of Section 14 of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:-

- (i) Justice M. B. Shah Commission of Inquiry for Illegal Mining of Iron Ore and Manganese - Report on the State of Goa.
- (ii) Memorandum of Action taken on the above Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Chandigarh, Chandigarh, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan UT of Chandigarh, Chandigarh, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2010-2011.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Daman & Diu, Nani Daman, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan UT of Daman & Diu, Nani Daman, for the year 2010-2011.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Lakshadweep, Kavaratti, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Lakshadweep, Kavaratti, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2010-2011, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2009-2010.

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- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2010-2011.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Rail Land Development Authority (Transaction of Business) Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated 15th May, 2012 under Section 199 of the Railways Act, 1989.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2010-2011.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2010-2011.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2012-2013.

(28) A copy of the Notification No. S.O. 1524(E) (Hindi and English versions) published in Gazette of India dated 9th July, 2012, exempting the State Agencies from the operation of the Order No. S.O. 88(E) dated 17.1.2012 upto the extent of a total quantity of 3.50 lakh bales for the Khariff Marketing Season 2012-13 under sub-section (2) of Section 16 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(29) A copy each of the following papers (Hindi and English versions) under Section 7(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of financial year 2011-2012.
- (ii) Medium-term Expenditure Framework, September, 2012.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2011-2012.

(31) A copy of Notification No. 48/2012-Customs (Hindi and English versions) published in Gazette of India dated 6th September, 2012, together with an explanatory memorandum seeking to amend Notification No. 125/2011-Customs dated 30th December, 2011 prescribing preferential rates of customs duty for goods imported under SAARC Free Trade Agreement so as to reduce the number of tariff lines in the sensitive list for Non-Least Developed Countries from 878 to 614 and to prescribe a preferential rate of Basic Customs duty of 8% on goods covered by the tariff lines removed from the sensitive list under Section 159 of the Customs Act, 1962.

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(32) A copy of the Notification No. F. No. 8-4/2011-Estt. (Hindi and English versions) published in weekly Gazette of India dated 23rd March, 2012, making certain amendments in Regulations 81 and 82 of the Central Council of Indian Medicine (General) Regulations, 1976 under Section 36 of the Indian Medicine Central Council Act, 1970, together with a corrigendum thereto published in Notification No. 28 (in Hindi version only) in weekly Gazette of India dated 20th July, 2012.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2008-2009.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2009-2010.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Food and Safety and Standards Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food and Safety and Standards Authority of India, New Delhi, for the year 2010-2011.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

- (39) (i) A copy of the Annual Reports (Hindi and English versions) of the Dr.
 B. Borooah Cancer Institute, Guwahati, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. Borooah Cancer Institute, Guwahati, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2010-2011.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i)The Reporting System on Accounting Separation Regulations, 2012 published in Notification No. 16-07/2010-FA in Gazette of India dated 11th April, 2012.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) Regulations, 2012 published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 30th April, 2012, together with a corrigendum thereto published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 19th July, 2012.
- (iii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (First

Amendment) Regulations, 2012 published in Notification No. F. No. 3-24/2012-B&CS in Gazette of India dated 14th May, 2012.

- (iv) The "Consumers Complaint Redressal (Digital Addressable Cable TV Systems) Regulations, 2012 (13 of 2012)" published in Notification No. 16-3/2012-B&CS in Gazette of India dated 14th May, 2012.
- (v) The Telecommunication Mobile Number Portability (Third Amendment) Regulations, 2012 published in Notification No. 116-5/2012-MN in Gazette of India dated 8th June, 2012.
- (vi) The Telecom Consumers Protection (Second Amendment) Regulations, 2012 published in Notification No. 308-5/2011-QoS in Gazette of India dated 27th February, 2012.
- (vii) The Mobile Banking (Quality of Service) Regulations, 2012 published in Notification No. 305-27/2011 in Gazette of India dated 17th April, 2012.
- (viii) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Amendment) Regulations, 2012 published in Notification No. 305-08/2012-QOS in Gazette of India dated 7th May, 2012.
- (ix) The Telecom Commercial Communications Customer Preference (Ninth Amendment) Regulations, 2012 published in Notification No. 305-24/2011 QoS(SP) in Gazette of India dated 14th May, 2012.
- (x) The "Standards of Quality of Service (Duration of Advertisements in Television Channels) Regulations, 2012 (15 of 2012)" published in Notification No. 23-1/2012-B&CS in Gazette of India dated 14th May, 2012.
- (xi) The "Standards of Quality of Service (Digital Addressable Cable TV Systems) Regulations, 2012 (12 of 2012)", published in Notification No. 16-2/2012-B&CS in Gazette of India dated 14th May, 2012.

(44) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i), (ii), (vi) & (vii) of (43) above.

3. Minutes of the Sittings of the Committee on Private Members' Bills and Resolutions

Shri Kariya Munda laid on the Table the Minutes (Hindi and English versions) of the Twenty-seventh to Twenty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

4. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table the Minutes (Hindi and English versions) of the 7th Sitting of the Committee on Absence of Members from the Sittings of the House held on 4th September, 2012.

5. Statements by Ministers

- (1) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) (i) correcting the reply given on 18 May, 2012 to Starred Question No. 610 by S/Shri Makan Singh Solanki and Adhalrao Patil Shivaji, MPs regarding 'Tobacco Attributable Diseases' and (ii) reasons for delay in correcting the reply.
- (2) The Minister of Tribal Affairs and Panchayati Raj laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Tribal Affairs.
 - (ii) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2011-12), pertaining to the Ministry of Panchayati Raj.
- (3) The Minister of Rural Development, Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Rural Development on Demands for

Grants (2011-12), pertaining to the Ministry of Drinking Water and Sanitation.

(4) The Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Energy on Demands for Grants (2011-12), pertaining to the Ministry of Power.

6. Government Bill – Introduced

The Constitution (One Hundred-Eighteenth Amendment) Bill, 2012 (*Insertion of new article 371J*)

12.07 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri K.P. Dhanapalan regarding need to expedite issuance of No Objection Certificates for construction of houses in the vicinity of protected monuments in Kerala.
- (2) Shri Ratan Singh regarding need to include the Jat community of Bharatpur and Dholpur in Rajasthan in the list of Other Backward Classes.
- (3) Shri R. Dhruvanarayana regarding need to enhance incentives for ASHA workers engaged in Chamarajanagar parliamentary constituency and other parts of the country during the current financial year.
- (4) Shri Harish Chaudhary regarding need to change the eligibility criteria for classification of 'minority concentrated districts' by reducing the cut-off mark of such population from the existing 25 per cent to 20 per cent.
- (5) Shri Ponnam Prabhakar regarding need to adopt comprehensive policy to give priority to Government projects and to provide gas to Andhra Pradesh Power Generation Corporation Limited at Nedunoor.

- (6) Shri N.S.V. Chitthan regarding need to undertake doubling of railway line between Chennai and Madurai and allocate funds for doubling of railway line between Villupuram and Dindigul in Tamil Nadu.
- (7) Shri Rajendra Agrawal regarding need to restore the commission for agents on Public Provident Fund and postal savings schemes.
- (8) Shri Ashok Argal regarding need to speed up construction of Krishi Vigyan Kendra in Bhind district, Madhya Pradesh.
- (9) Shri Kabindra Purkayastha regarding need to stop the proposed shifting of office of Geo-Spatial Centre of Survey of India from Silchar, Assam to Shillong.
- (10) Shri Ram Singh Kaswan regarding need to construct the new building and railway platform on the west side of Ratangarh – Sardarshahar railway line in Churu parliamentary constituency, Rajasthan.
- (11) Shri Shailendra Kumar regarding need to construct manned railway level crossings in Kaushambi parliamentary constituency, Uttar Pradesh.
- (12) Smt. Bhavana Gawali Patil regarding need to review and enhance the amount of Pension given to the beneficiaries under the Employees Pension Scheme 1995.
- (13) Shri P. Lingam regarding need to open a Branch of Nationalised Bank in Rayagiri in Tenkasi parliamentary Constituency, Tamil Nadu.
- (14) Shri Sansuma Khunggur Bwiswmuthiary regarding need to create a separate state of Bodoland.

8. Motion

Shri S. Semmalai moved the following motion:-

"That this House do agreed with the Twenty-eighth and Twenty-ninth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 23 August and 30 August, 2012, respectively, subject to modifications that para 4 and sub-para (ii) of para 5 of the Twnety-ninth Report relating to allocation of time to resolutions, be omitted."

The motion was adopted.

12.09 P.M.

9. National Song

The National Song was played.

12.10 P.M.

(Lok Sabha adjourned sine-die at 12.10 P.M.)

T.K. VISWANATHAN, Secretary-General.